

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION No. 403 of 2025

IN THE MATTER OF:

RWA Sector 31 South Block, Faridabad

... Applicant

Versus

State of Haryana & Ors.

... Respondent

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THROUGH



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Dated: 29.11.2025

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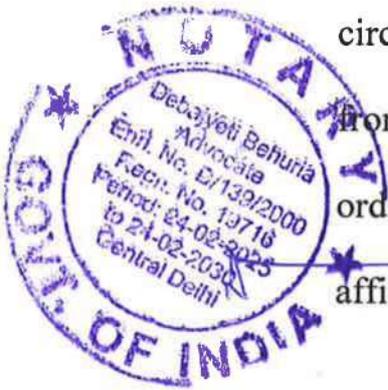
REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 6 M/S SHREE  
RAM CONCRETES

I, Hemant Kumar S/o Shri Raj Kumar Sikri, aged about 34 years, authorized representative of M/s Shree Ram Concrettes having office at Plot No. 15/1 Sector 31, Faridabad, Haryana-121003, presently at New Delhi, do hereby solemnly affirm as under:-

1. I am the authorized signatory on behalf of Respondent No. 6 firm in the captioned Original Application and well conversant with the facts and circumstances of the present case out of my personal knowledge and from the records maintained by the Respondent No. 6 firm in the ordinary course of business and as such I am competent to swear this affidavit.

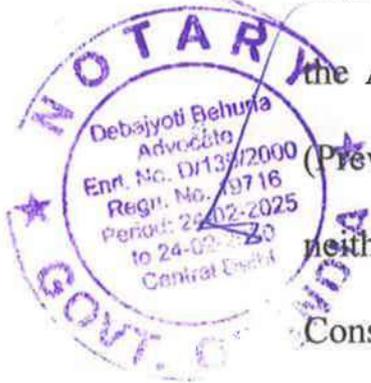
**Preliminary objections and submissions:**

2. At the outset, it is submitted that the Original Application ('OA') under reply has been filed on speculated, exaggerated and tailored allegations to create wrongful pressure upon the Answering Respondent. That the



OA under reply is gravely misconceived, malafide and motivated with the sole intent to obstruct a fully compliant industrial activity of Answering Respondent, located in a duly notified industrial zone. Further, the OA under reply has been filed with ulterior motives to obstruct lawful business operations of the Answering Respondent and to secure closure of a fully compliant Ready-Mix Concrete ('RMC') Plant, despite there being no environmental injury nor locus of the Applicant. However, the jurisdiction of this Hon'ble Tribunal has been invoked by the Applicant for personal and collateral considerations, devoid of bona fides and constitutes brazen abuse of process of law.

3. Without prejudice, it is submitted that the Applicant has approached this Hon'ble Tribunal in a premature and legally impermissible manner without first exhausting the statutory remedies expressly available under the Air (Prevention and Control of Pollution) Act, 1974 and Water (Prevention and Control of Pollution) Act, 1981. That the Applicant has neither invoked the statutory remedies nor challenged the duly granted Consent to Establish (CTE) dated 22.11.2024 and Consent to Operate (CTO) dated 07.02.2025 both issued by Respondent No. 2 in favour of Answering Respondent. The CTE and CTO are valid, subsisting and have not being challenged before competent authority and hence the OA under reply is not only misconceived but also barred by the doctrine of



alternative statutory remedy and deserves dismissal on this ground maintainability alone.

4. That the captioned OA apart from being not maintainable is also uncorroborated and lacks merits and thus deserves to be dismissed at the threshold with exemplary cost for following reasons.

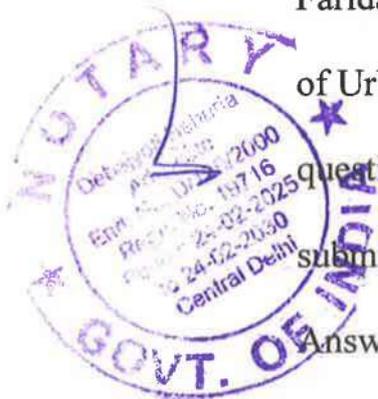
**Non-Violation of Policy dated 22.03.2023 issued by Additional Chief Secretary to Govt. Haryana, Town & Country Planning Department relating to Grant of Change of Land use permission for setting up of Ready Mix Concrete (RMC) /Hot Mix Plant**

5. As a matter of record the Ready-Mix Concrete ('RMC') plant of Answering Respondent is situated at Plot No. 15/1 Sector 31, Faridabad, Haryana-121003 ('subject plot') that forms part of HSIIDC, Sector-31 Faridabad Industrial Area, a legally notified Industrial Zone meant precisely for industrial activities including operation of RMC Plant . The subject plot was originally allotted by the Estate Officer Haryana Urban Development Authority, Faridabad on 18.05.1987 to M/s Tirupati Udyog Ltd. (now known as M/s Sureka Coated Tube & Sheets Ltd.) on freehold basis under Haryana Urban Development Authority Act, 1977. Then the subject plot was duly transferred by M/s Sureka Coated Tube & Sheets Ltd. to M/s EP Pressforge (India) Ltd. by sale deed dated 16.12.2005. Thereafter, the subject plot was transferred by M/s EP



Pressforge (India) Ltd. to the deponent by sale deed dated 14.10.2022 and accordingly the subject plot is owned by the deponent as on date.

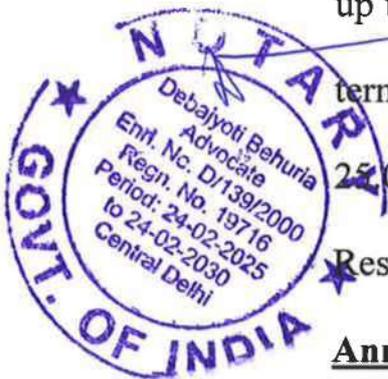
6. That the allegations made by the Applicant that the Answering Respondent is functioning in violation of Policy dated 22.03.2023 by Additional Chief Secretary to Govt. Haryana, Town & Country Planning Department relating to for Grant of Change of Land use permission for setting up of Ready Mix Concrete (RMC) /Hot Mix Plant ('Policy dated 22.03.2023') issued under Section 11 of the Haryana Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963("1963 Act") are frivolous in nature. The Policy dated 22.03.2023 governs siting of new RMC/Hot-Mix plants in agricultural or urban zones. The Answering Respondent's RMC plant is situated in a notified Industrial Zone developed by Respondent no. 3, for which no separate Change of Land Use (CLU) permission is required under Section 8(1) of the 1963 Act. That the subject plot falls squarely within the approved Industrial Zone under the Development Plan for Faridabad sanctioned under the Haryana Development and Regulation of Urban Areas Act, 1975 ("1975 Act"), read with 1963 Act. Hence, no question of illegal siting or violation of residential buffers arises. It is submitted that the site plan of the Subject Plot clearly shows that the Answering Respondent's RMC Plant is located entirely within a duly



approved industrial plot of Respondent No. 3 and no part of the said RMC Plant lies outside the industrial area. Even otherwise, it is submitted that the allegations of the Applicant to the extent that the subject RMC Plant of the Answering Respondent is located within 37 meters from the residential area is absolutely misleading and therefore vehemently denied. That the Answering Respondent for the convenience of this Hon'ble Tribunal is placing on record the site plan alongwith Google satellite photographs of the Subject Plot and the surrounding area to demonstrate that there is enough distance between the actual RMC plant and raw material area from the residential area. The site plan alongwith Google satellite photographs of the Subject Plot are annexed herein as Annexure- R6/1 (Colly).

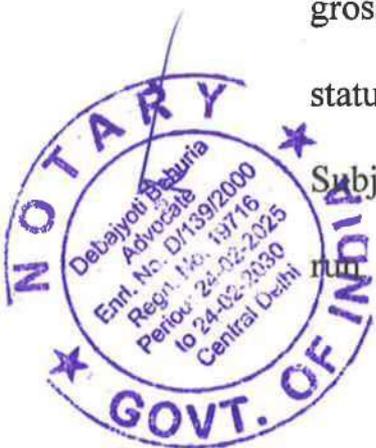
7. I say that Respondent no. 3 by re-allotment letter dated 27.07.2023 allowed transfer of the subject plot in favour of the deponent for setting up the industrial project for manufacturing of auto components, on the terms and conditions contained in the RLA/ Agreement dated 27.07.2023. True Copy of re-allotment letter dated 27.07.2023 issued by Respondent No. 3 in Favour of Deponent is annexed herein as Annexure-R6/2.

8. I say that thereafter by letter dated 11.11.2024 and by online request dated 29.04.2025 the deponent had intimated Respondent No. 3 as per



Para 10.1 of Chapter 10 of Estate Management Procedure (EMP), 2015 for change of nature of project from manufacturing of auto components to RMC Plant. Subsequently, Respondent No. 3 by letter dated 02.05.2025 duly approved and acknowledged the change of project to RMC Plant on the subject plot in their record. True copy of letter dated 02.05.2025 issued by Respondent No. 3 to the deponent is hereby marked and annexed as Annexure R6/3.

9. On the contrary, Policy dated 22.03.2023 (Annexure A-1 in the OA), referred to and relied upon by the Applicant, relates to setting up of RMC Plant outside Industrial Area and grant of change of land use permission(s) required in Agriculture and Urban Areas for setting up such RMC plant. The Policy dated 22.03.2023 is wholly inapplicable to the subject RMC plant run by the answering respondent which is located in the notified industrial zone precisely meant for such industrial activities. No change in land use or zoning violation exists in the instant case and the RMC unit is wholly compliant and permissible with valid permissions. It is submitted that the policy dated 22.03.2023 is being grossly misapplied by the Applicant in the instant case since the statutory zoning supports the installation of the RMC plant in the Subject Plot and land use norms fully support Answering Respondent to run and operate the RMC plant. The applicant is deliberately



misconstruing the concept of change of land use (CLU) and misleading this Hon'ble Tribunal. It is respectfully submitted that CLU is required only where there is a change in the permissible use of land from one zoning category to another, such as, agriculture to industrial or industrial to residential. In the present case, the subject plot is situated within duly notified industrial area of Faridabad, and continues to be used for industrial purposes. There is, therefore, absolutely no change in land use. The shift from manufacturing from auto components to operating a RMC plant constitutes merely a change in project within the same industrial use category, which is expressly permitted under Chapter 10 of the EMP, 2015. Further the competent authority has duly acknowledged and approved the change of project and no separate CLU is required for activities conducted within an industrial zone. Hence, the applicant's reliance on CLU requirements or for that matter upon the policy dated 22.03.2023, are legally untenable and based on a fundamental misconstruing of land use regulations. The Answering Respondent continues to operate strictly within the industrial purpose for which the land was allotted and the project of running RMC plant has been approved.



**Valid Consent to Establish (CTE) and Consent to Operate (CTO) approvals granted to RMC plant.**

10. That the Answering Respondent duly obtained all requisite statutory permissions for operating the Subject RMC Plant, including:

- a) Consent to Establish (CTE) dated 22.11.2024 granted by Respondent No. 2 under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 ("Water Act") and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 ("Air Act");

True Copy of Consent to Establish (CTE) dated 22.11.2024 is annexed herein as Annexure-R6/4.

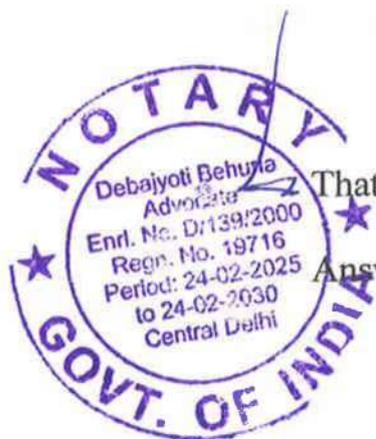
- b) Consent to Operate (CTO) dated 07.02.2025 granted by Respondent No. 2 under Section 25 of Water Act and Section 21 of Air Act,;

True Copy of Consent to Operate (CTO) dated 07.02.2025 is annexed herein as Annexure-R6/5.

- c) No-objection and re-allotment confirmation from Respondent no.3 dated 27.07.2023;

- d) Compliance with applicable provisions of the Environment (Protection) Act, 1986 and the Environment (Protection) Rules, 1986; and

- e) Adherence to all directions issued by the Central Pollution Control Board (CCB) and Respondent No. 2 regarding emission and effluent standards from time to time.



That both the afore-referred CTE and CTO are valid and subsisting. The Answering Respondent's operations have been periodically inspected by

Respondent No. 2. That it is humbly submitted that prior to granting the CTO dated 07.02.2025, the Respondent No. 2 carried out the verification of all statutory, technical, environmental and safety compliances. The CTO was issued only after the competent authority confirmed that the subject RMC Plant had installed the required pollution-control systems, complied with all conditions of the CTE, and met the prescribed standards under the Air and Water Acts. The issuance of the CTO itself is a confirmation that the subject RMC Plant was fully compliant at the time of assessment. Having fulfilled every legal requirement and obtained all mandatory permissions, the Answering Respondent possesses a valid and lawful right to carry on its business operations, subject to continued adherence to applicable norms.

**RMC plant is classified under "Green Category"**

11. That Answering Respondent unit of Ready-Mix Concrete (RMC), has been classified and notified under "Green Category" by the Respondent No. 2 as per the latest Revised Categorization of Industrial Sectors, 2021, pursuant to directions dated 03.03.2016 of the Central Pollution

Control Board, under Section 17(1)(f) of the Air Act. It is submitted

"Green Category" units are recognized as non-polluting or marginally

polluting industries with negligible environmental impact. That the



Answering Respondent operates with all the required environmental safeguards. Being a Green Category unit, the Answering Respondent is ensuring following measures to align with environmental best practices in continuous operation:

- a) **Barricading & Wind Screens:** Barricading & Wind Screens are functional and in place to effectively control dust and protect air quality especially facing the residential area.
- b) **Anti-Smog gun utilization:** The increased use of anti-smog gun and timely operation has been carried out to meet pollution control standards and enhanced the air quality. True copy of Tax Invoice dated 10.05.2025 of anti-smog gun is annexed herein as **Annexure-R6/6.**
- c) **Green Belt and Paved Roads:** Adequate Green Belt and all the internal roads are paved with RCC concrete to ensure proper neat and clean atmosphere and to eliminate dust.
- d) **Water sprinkling optimization:** Sprinkling devices are installed on the subject plot for effective dust suppression.
- e) **Material handling and storage:** The store construction materials are securely kept under cover with green nets to prevent any nuisance.
- f) **Noise Abatement:** DG sets enclosed within CPCB-approved acoustic canopies conforming to Rule 3(3)(b) of the Noise Pollution (Regulation and Control) Rules, 2000. True copy of tax invoice dated 07.11.2024 of DG Sets alongwith type approval certificate for RECD compliance are annexed herein as **Annexure-R6/7(Colly).** Electricity Bill and Municipal



Corporation Tax receipt for the subject plot are annexed herein as Annexure-R6/8 (Colly).

- g) The subject plant's ambient air quality parameters consistently remain within the National Ambient Air Quality Standards (NAAQS), 2009.
- h) The Answering Respondent has engaged dedicated water tankers service to meet the water requirement for the RMC operations at the subject plot. That the allegation made regarding groundwater extraction is incorrect. The Respondent draws water from the third party supplier. Even otherwise, as per the Central Ground Water Authority (CGWA) Guidelines 2020, units located in approved industrial estates with municipal/industrial water supply are exempt from obtaining individual extraction permission. Rain-water harvesting pits have also been provided as per Section 5 of the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020. True copy of receipts issued by water tanker supplier are annexed herein as Annexure-R6/9(Colly). True copy of Photographs of the subject plot with requisite best environmental practice are annexed herein as Annexure-R6/10(Colly).
- i) Recycling of waste: That the Answering Respondent has installed Concrete Recycling Plant to ensure zero discharge of waste and recycling of waste water. True copy of Tax Invoice dated 15.12.2024 of Concrete Recycling Plant is annexed herein as Annexure-R6/11.



Further, the answering respondent is placing herein below the tabulated chart of all the directions issued by the Respondent

No. 2 from time to time including the show cause notices and the corresponding compliances carried out by the answering respondent pursuant to the said directions/show cause:

Show cause Notice/letters issued by respondent no. 2 issuing directions for compliance of the RMC unit	Updated status of action taken by respondent no. 6
<p>“As per the complaint received in this office that you are running a RMC Mixture plant in the name of M/S Shree Ram Concrete in an un-authorized way without taking prior approval for project change from HSIIDC. It is clearly evident from said complaint &amp; subsequently joint inspection report of Engg. &amp; IPD, HSIIDC dated 17.04.2025 that you have used the Industrial plot premises for un-authorized activity for running the RMC Mixture Plant and this act is clear violation of the of terms &amp; conditions of Re-allotment letter dated 27.07.2023 &amp; liable for resumption of plot.”</p> <p>True copy of Show Cause Notice dated 21.04.2025 is annexed as <u>Annexure R6/12</u>.</p>	<p>“10. That intimation regarding change of nature of manufacturing business was duly intimated to your office and more particularly referred to and contained in your show cause notice. Said written intimation dated 11.11.2024 issued to HSIIDC was never replied by HSIIDC and said change of nature of manufacturing business was ever objected to or refused by said office - HSIIDC.”</p> <p>True copy of reply dated 26.04.2025 is annexed as <u>Annexure R6/13</u>.</p>
<p>Following Direction for improvement in Air Pollution</p>	<p>That vide letter 05.08.2025 answering respondent no. 6</p>



System and devices to be installed the premises were issued vide letter dated 20.05.2025 by respondent no.2 to the answering Respondent :

- a) Barricading & Wind Screens: ensure proper barricades and functional Wind Screens are in place to effectively control dust and protect air quality especially facing the residential area.
- b) Anti-Smog gun utilization: increase the use and timely operation of anti-smog guns to meet pollution control standards and enhance the air environment
- c) Paving of Roads: pave all access and internal roads to reduce dust generation and maintain a clear site
- d) Vehicle washing regulations: conduct Vehicle washing only in designated areas equipped with proper drainage and treatment in line with environmental norms.
- e) Material handling and storage: store construction materials securely and under cover to prevent spillage and contamination.
- f) Water sprinkling optimization: upgrade and

duly communicated the due compliance of all the directions in the RMC unit being run from the subject plot and submitted the following up gradation at the site:

- a) Barricading & Wind Screens: We are barricading the front and side wall with 40 feet profile sheet through we can effectively control dust and protect air quality especially facing in the residential area.
- b) Anti-Smog gun utilization: We have installed anti-smog gun which release water through sprinkle timely through which we can control to meet pollution control standards and enhance the air quality.
- c) Paving of Roads: This is also to acknowledge you that our premises is with paved RCC concrete road through which we can maintain proper neat and clean atmosphere and environment there.
- d) Material handling and storage: the store raw material in the covered



<p>maintain water sprinkling systems for consistent and effective dust suppression</p> <p>True copy of letter dated 20.05.2025 issued by respondent no.2 is annexed as <b><u>Annexure R6/14.</u></b></p>	<p>area with the green net with proper sprinkles have been done timely.</p> <p>e) Water sprinkling optimization: That we have installed sprinklers in our premises which is water sprinklers through which we can secure to prevent for consistent and effective dust suppression</p> <p>True copy of letter dated 05.08.2025 issued by answering Respondent is annexed as <b><u>Annexure R6/16.</u></b></p>
<p>Inspection of the unit was carried out by respondent no. 2 on 17,04.2025 and during inspection following deficiencies were observed and time bound directions to comply with below mentioned deficiencies were issued vide Show cause notice bearing No. HSPCB/FAR/2025/INS/10112 5106 CNC001 dated 03.07.2025 by respondent no. 2 to the answering respondent no. 6:</p> <p>a) Barricading &amp; Wind Screens: ensure proper barricades and functional Wind Screens are in place to effectively control dust and</p>	



<p>protect air quality especially facing the residential area.</p> <p>b) Anti-Smog utilization: increase the use and timely operation of anti-smog guns to meet pollution control standards and enhance the air environment</p> <p>c) Paving of Roads: pave all access and internal roads to reduce dust generation and maintain a clear site</p> <p>d) Vehicle washing regulations: conduct Vehicle washing only in designated areas equipped with proper drainage and treatment in line with environmental norms.</p> <p>e) Material handling and storage: store construction materials securely and under cover to prevent spillage and contamination.</p> <p>f) Water sprinkling optimization: upgrade and maintain water sprinkling systems for consistent and effective dust suppression.</p> <p>True copy of letter dated 03.07.2025 issued by respondent no.2 is annexed as <b><u>Annexure R6/15.</u></b></p>	
<p>That after filing of the above captioned OA, in continuation</p>	<p>That the vide letter 04.11.2025 answering</p>

of the above and in compliance with the directions of the Hon'ble Tribunal, a site inspection was again carried out on 27.10.2025 by the officials of respondent no.2 to access the status of compliance. During inspection following deficiencies were noted and time period of three days was given to remove the said deficiencies vide show cause notice dated 28.10.2025:

- Absence of adequate barricading and wind screens at the operational site.
- Non-utilization of anti-smog guns for dust emission control.
- Unpaved internal roads, causing fugitive dust emissions.
- No regulated vehicle washing facility, creating dust.
- Improper material handling and storage, resulting in dust generation and environmental nuisance.
- Inadequate water sprinkling measures within the premises.

True copy of show cause notice bearing No. HSPCB/FR/2025/

respondent duly communicated the following upgraded compliances carried out pursuant to the directions issued by respondent no.2 vide show cause notice dated 28.10.2025 alongwith photographs:

1. That we have installed all the adequate barricading and winds screen at our Unit/Site.
2. That we have repair our anti-smog gun and the machine is working properly at our unit/site.
3. That we have also repair internal roads where there is vehicle having its movement.
4. That we have also repair that Pipeline and Water Sprinkling, so that it can used be for vehicle washing so it can reduce the Dust emission.
5. That now we have proper material handling facility so it can reduce the Dust emission and environment nuisance also we have covered all the raw material.
6. That we have installed Garden Sprinkler System



1129 dated 28.10.2025 issued by respondent no. 2 annexed as <u><b>Annexure R6/17.</b></u>	so that adequate the water sprinkling measures within the premises True copy of letter dated 04.11.2025 of answering respondent is annexed as <u><b>Annexure R6/18.</b></u>
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As on date the unit of the answering respondent is fully compliant with all the mandated safety and environmental safeguards and answering respondent undertakes to continuously comply with any further directions this Hon'ble Tribunal and Respondent No.2 may issue in this regard. It is pertinent to mention that to this effect Answering Respondent by letter dated 19.11.2025 has further invited Respondent No. 2 for inspection of the subject plot and RMC plant to validate the compliances ensured by Answering Respondent. True copy of letter dated 19.11.2025 issued by Answering Respondent to Respondent No. 2 is marked and annexed as **Annexure R6/19.**

**The applicant is misleading the Hon'ble Tribunal and misconstruing RMC plant as Hot mix plant:**

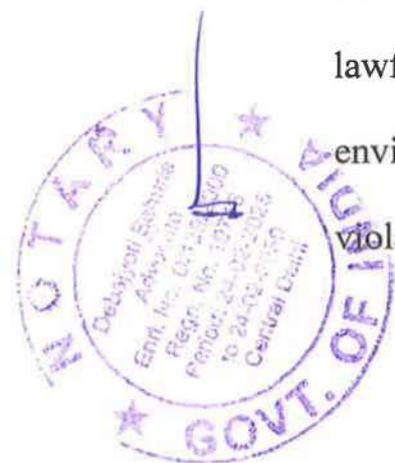
12. It is submitted that the Applicant has proceeded on a fundamentally erroneous premise by equating a Ready Mix Concrete plant with a Hot Mix (Bitumen/Asphalt) Plant. The two are entirely distinct in terms of process, emissions, environmental impact and regulatory classification.



An RMC plant involves cold mechanical mixing of cement, aggregates, water in completely covered mixer, without any heating of any combustion or bitumen processing and therefore does not emit toxic fumes, VOCs or hydrocarbon pollutants associates with Hot Mix Plants. Further RMC plant falls under "green category" whereas in contrast Hot Mix Plant falls under orange category and involves high temperature operations and has specific siting criteria and regulatory norms which are wholly inapplicable to RMC units. Thus, the applicant's attempt to apply norms meant for Hot Mix Plants to RMC plant is factually incorrect, legally untenable and evidences a complete misconstruing of industrial processes. The present application is therefore, based upon false assumptions and deserves dismissal on this ground alone. True copy of the project report, process flow chart and diagram of RMC Plant is marked and annexed as Annexure R6/20(Colly).

**Applicant provided no scientific data**

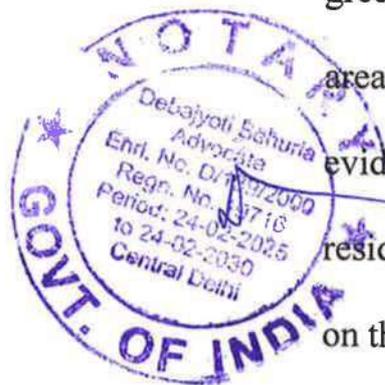
13. The OA under reply is a classic instance of a motivated, vexatious and malafide proceedings filed with an ulterior objective of obstructing lawful commercial activity rather than addressing any genuine environmental concern. The Applicant has neither demonstrated any violation of statutory norms nor produced any scientific data, inspection



report, expert finding or material evidence showing environmental impact. The allegations are speculative, exaggerated and designed to pressurize the answering respondent and such an abuse of jurisdiction deserves outright rejection. Moreover in environmental jurisprudence, the reliance is placed only upon prima facie scientific evidence which is absent in the present case and hence the case is liable to be dismissed on this ground alone.

#### **Adequate buffer from residential areas**

14. The residential houses are far away from the plant and the raw material zone. Further the plant is located in the industrial zone especially approved by the zonal plan and the plant is adequately separated by two green belts and industrial road and residential roads from the residential areas. The site plan and google satellite photographs as annexed above evidently demonstrate the fact that there is adequate buffer area from the residential areas and hence the captioned OA is liable to be dismissed on this ground as well.



#### **Public interest and economic contribution**

15. That the answering Respondent is operating strictly within law, holding valid statutory permissions and adhering to all environmental safeguards and the subject plant of the answering respondent supports critical infrastructure projects including housing and public works. It provides direct and indirect employment to workers, drivers, labour and vendors.

Further the unit contributes to state revenues through taxes, permits and compliance fees and also contributes to regional development. It is submitted that environment and development must be balanced and compliant industry should not be throttled on such frivolous and baseless motivated OA. The OA under reply being thoroughly misconceived and abuse of process of law is liable to be dismissed at its threshold.

**PARAWISE REPLY:**

- 1-2. That the contents of Para No. 1 & 2 of the OA under reply are matter of record.
3. That the contents of Para No. 3 of the OA under reply are false and denied. It is denied that the Answering Respondent is operating the subject plant in complete violation of the environmental safe guards.
4. That the contents of Para No. 4 of the OA under reply are false and denied. It is denied that the Answering Respondent is operating the subject plant in an illegal, unplanned and unsustainable manner without environmental safeguard and permission from ground water authority.
5. That the contents of Para No. 5 of the OA under reply are false and denied. It is denied that environment is being degraded due to operation of RMC Plant by answering Respondent. It is further denied that the answering respondent is in collusion with officers of state Government.



6. That the contents of Para No. 6 of the OA under reply are false and denied. It is pertinent to state that the Applicant has misconceived the letter and spirit of policy dated 22.03.2023. It is reiterated that policy dated 23.03.2023 is not applicable to the RMC plant situated at subject plot operated by Answering Respondent. It is submitted that the contents of the complaint dated 24.01.2025 filed by the Applicant are frivolous and bogus. It is specifically denied that the Answering Respondent is operating the RMC plant on the subject plot without obtaining environment clearance, consent to operate and other requisite permissions from the concerned authority. It is vehemently denied that the subject RMC plant of the Answering Respondent is situated at around 37 meters from the existing abadi and residential zone. It is further submitted that the contents of complaint dated 19.03.2025 filed by the Applicant are sham and uncorroborated. It is further more submitted that the complaint dated 07.04.2025 filed by the Applicant is baseless and false. It is further reiterated that the subject RMC Plant operated by Answering Respondent is not causing any significant noise and air pollution. It is clarified that the Answering Respondent has stopped using the industrial area road towards the residential houses for ingress and egress of trucks into the subject plot and instead are ensuring entry and exit of the trucks and other vehicles into the subject plot from



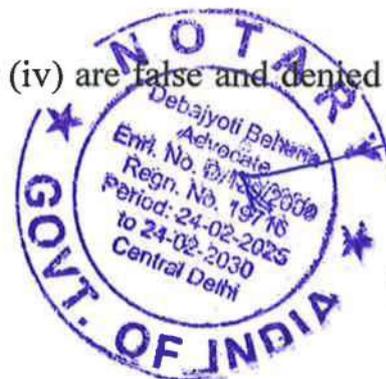
the main Mathura Road which is far from the residential properties belonging to the Applicant. It is further clarified that the subject RMC plant and the area for storage of raw material are at significant distance from the residential area. It is thus denied that noise and air pollution is being caused by the Answering Respondent due to continuous vehicular movement, loading unloading of materials and emission of cement dust and particulate matter.

7. That the contents of Para No. 7 of the OA under reply are false and denied. That the contents of grounds 1-14 of the OA under reply are false and denied in toto. It is denied that Respondent No. 2 should not have granted permission to operate to the Answering Respondent. It is further denied that dust suppression systems are not been adopted by the Answering Respondent. It is vehemently denied that noise pollution is being cause due to any plant or machinery installed by the Answering Respondent at the subject plot. It is specifically denied that Answering Respondent is violating the Noise Polluting (regulation and control) Rules, 2000. It is furthermore denied that the Answering Respondent is utilizing ground water without the permission of Respondent No. 7. It is also denied that the Answering Respondent has failed to develop any green belt or plantation. It is denied that the Answering Respondent is breaching the conditions under CTE. It is denied that policy dated



22.03.2023 is applicable upon the subject RMC plant operated by Answering Respondent. It is also denied that trucks machinery and plant of the Answering Respondent is damaging the local infrastructure. It is pertinent to state that the matter of Sharad C. Kapadia Vs. State of Gujarat OA No. 340 of 2022 is unrelated to the OA under reply significantly due to the fact that the subject RMC plant operated by the Answering Respondent is installed in an industrial area and not in a residential area. It is thus submitted that the Applicant has again attempted to mislead this Hon'ble Tribunal by citing the extracts of order dated 12.10.2022 passed in OA No. 340 of 2022.

15. That the contents of Para No. 15 of the OA under reply are false and denied. It is denied that any cause of action has accrued in favour of Applicant and against the Answering Respondent much less continuing and subsisting.
16. That the contents of Para No. 16 of the OA under reply are denied for want of knowledge.
17. That the contents of Para No. 17 of the OA under reply are false and denied.
18. That the contents of prayer clauses (i) to (iv) are false and denied and deserve to be dismissed.



PRAYER:

In view of the above submissions, the present OA under reply being meritless and deserves to be dismissed with heavy cost.

*Almant*  
DEPONENT

29 NOV 2025

VERIFICATION

Verified at New Delhi on this 29 day of November, 2025 that the contents of my affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.



*Almant*  
DEPONENT

*KH*  
21/10/2012  
I Identified the deponent who has signed in my presence.

CERTIFIED THAT THE DEPONENT  
Shri/Smt./Km. *Almant*  
S/o, W/o P/o *Rajendra Singh*  
Identified by Shri/Smt. *Kesha Anand*  
Has solemnly sworn before me at  
Delhi on *29*  
That the contents of his affidavit which  
have been read & explained to him/her  
are true & correct to his/her knowledge

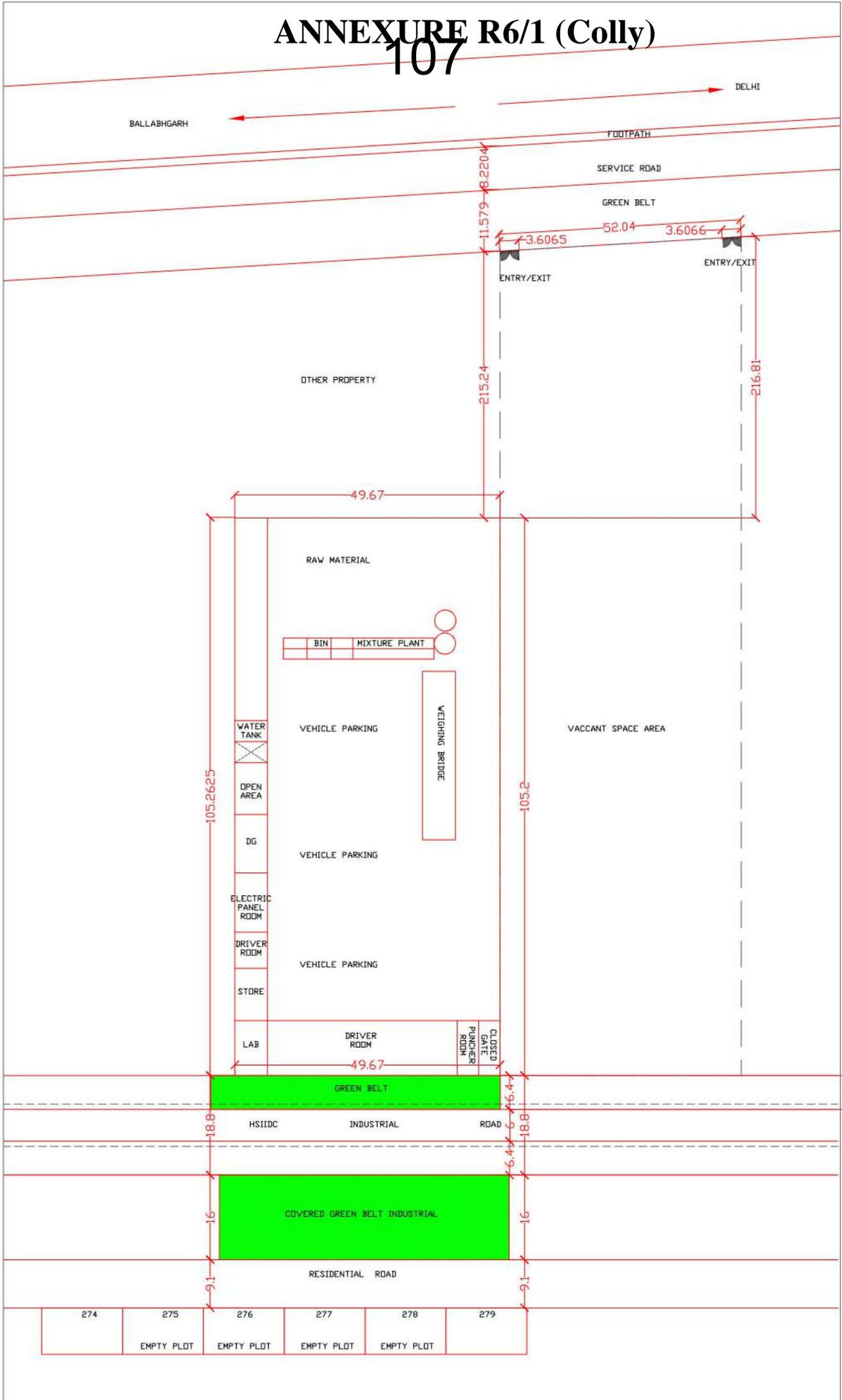
29 NOV 2025

*[Signature]*  
NOTARY

# ANNEXURE R6/1 (Colly)

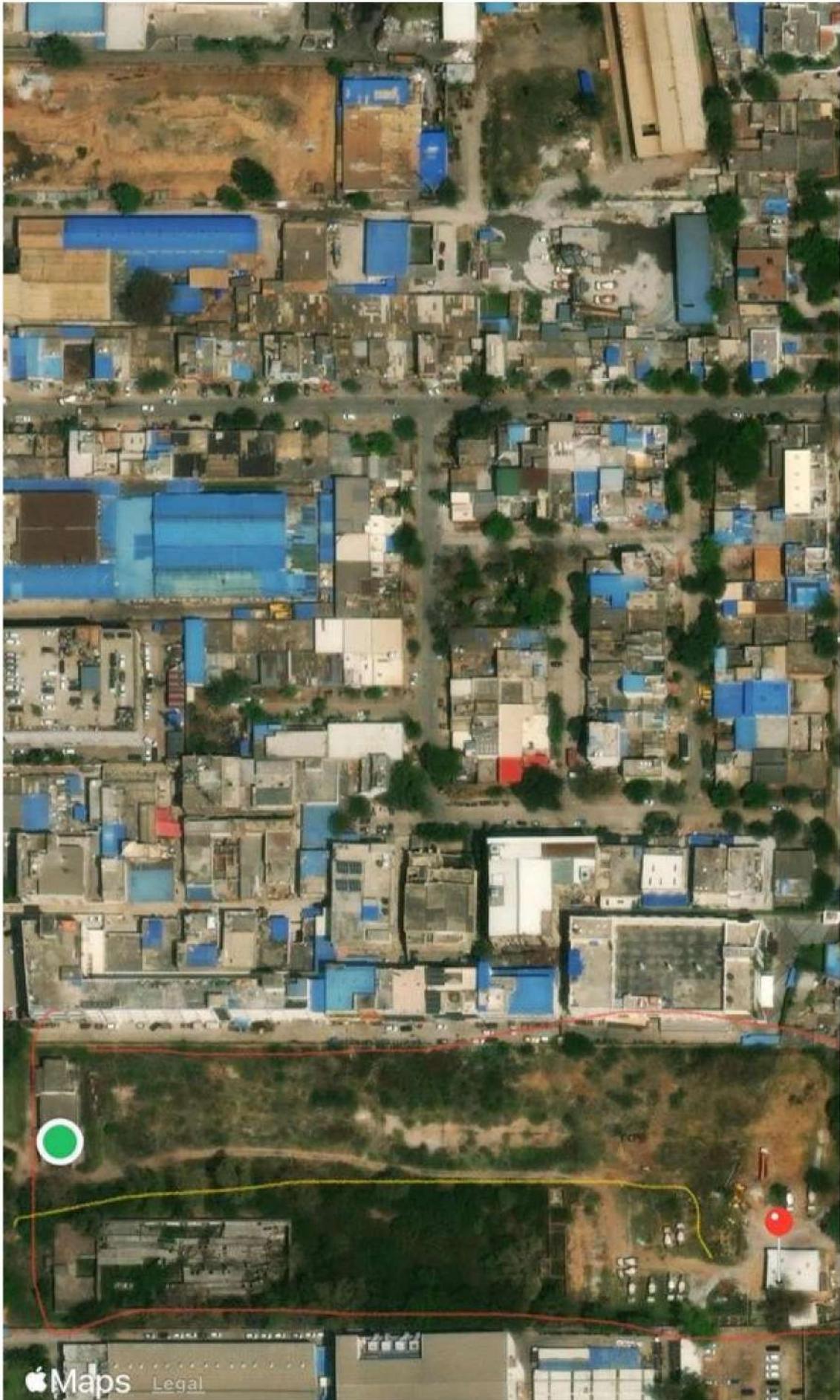
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# 25



274	275	276	277	278	279
EMPTY PLOT					







हरियाणा राज्य औद्योगिक  
एवं संरचना विकास  
निगम लिमिटेड

Haryana State Industrial and  
Infrastructure Development  
Corporation Ltd.

Office Complex, HSIIDC, IMT Faridabad  
E-mail ID : estate.faridabad@hsiidc.org.in

(A State Government Undertaking)

Re-Allotment Letter (under provisions of EMP-2015)

Ref. No. HSIIDC:BO:FBD:2023: 1270

Dated: 27/07/23

Sh. Hemant Kumar, S/o Sh. Raj Kumar,  
House No. 194, Sector-37,  
Faridabad - Haryana.

Sub:- Letter of Re-allotment in respect of Plot No. 15/1, Sector-31, Industrial Estate Faridabad  
(Transferred from HSVP).

Dear Sir,

WHEREAS, an Industrial Plot No. 15/1, Sector-31, at Industrial Estate, HSIIDC Faridabad, (Taken over from HSVP), was initially allotted to M/s Tirupati Udyog Limited, vide memo no. 15013, dated 18.05.1987, M/s Tirupati Udyog limited, had changed the name of the company in the name & style of M/s Sureka Coated Tubes & Sheets Ltd., on 21.12.1987. The allottee company i.e. M/s Tirupati Udyog Limited, (Now known as M/s Sureka Coated Tubes & sheets Ltd.,) executed the sale deed on 16.12.2005 in favour of M/s EP Pressforge (India) Ltd. the initial allottee M/s Tirupati Udyog limited (hereinafter referred to as the original allottee).

AND WHEREAS, vide request dated 29.09.2022, the original allottee/transferee requested HSIIDC for grant of permission to transfer the said plot in favour of Sh. Hemant Kumar, S/o Sh. Raj Kumar, R/o House No. 194, Sector-37, Faridabad, for setting up the industrial project for manufacturing of auto components.

AND WHEREAS the HSIIDC, acceded to the request of the original allottee and agreed to allow the transfer of the said plot vide letter no. HSIIDC:BO:FBD:2022:1966-1967, dated 04.10.2022, in favour of Sh. Hemant Kumar, S/o Sh. Raj Kumar, R/o House No. 194, Sector-37, Faridabad, for setting up the industrial project for manufacturing of auto components, on the terms and conditions contained in the RLA/agreement dated 25.07.2023 executed between the allottee and the HSIIDC/HSVP.

And whereas the regular letter of allotment of this plot was issued by the Corporation before coming into force of EMP-2015. Any additional price of the aforesaid plot/shed, as a consequence of enhancement in compensation that has been/may be awarded by the Court(s), in any matter/cases arising out of the acquisition proceeding or any incidental or connected matter there to, shall be, payable by the transferee allottee, as and when demanded by the Corporation.

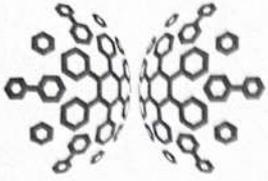
NOW, THEREFORE, as a sequel to the aforesaid RLA/Agreement date 25.07.2023, having been executed between the allottee and HSIIDC/HSVP therein, this letter of re-allotment is issued in favour of Sh. Hemant Kumar, S/o Sh. Raj Kumar, R/o House No. 194, Sector-37, Faridabad, for setting up the industrial project for manufacturing of auto components, subject to the terms and conditions contained in the aforesaid agreement dated 25.07.2023.

For Hr. State Indl. & Infra. Dev. Corpn. Ltd.

AGM (Estate)  
HSIIDC, Faridabad

*HSI IDC - your partner in progress*

पंजीकृत कार्यालय : नं० सी 13-14, सैक्टर-6, पंचकूला-134109



# HSIIDC

## ANNEXURE R6/3

# 29

Dated: 02-May-2025

Reference No.: Est/Faridabad/COP/2025/00559/202

Sh. Hemant Kumar S/o Sh. Raj Kumar  
R/o- House No. 194, Sector-37,  
Faridabad, Haryana

Sub: - Plot No. 15/1, Sector-31, HSVP, Faridabad  
Change of project

Sir

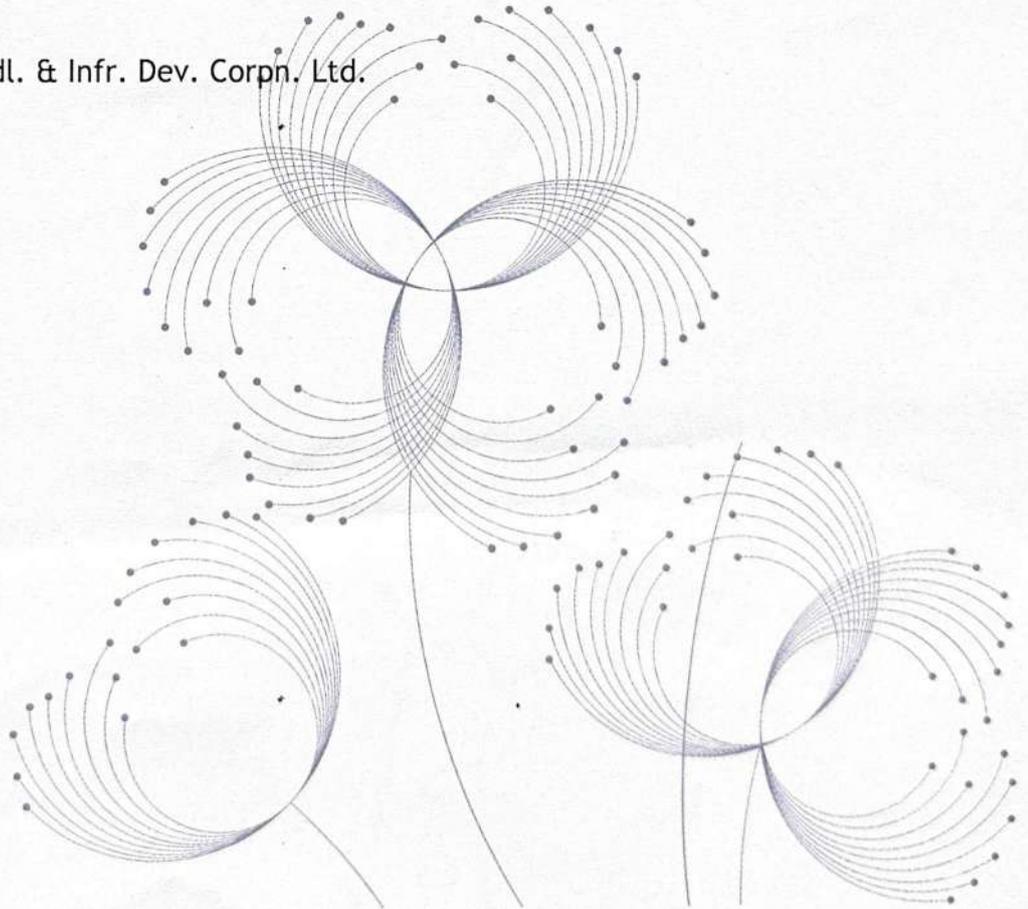
This has reference to your online request dated 29.04.2025 for change of project from Auto Components to RMC Production with Computerized Batching Plant., in respect of Plot No. 15-1, Sector-31, HSVP Faridabad. In this connection, your request for change of project form Auto Components to RMC Production with Computerized Batching Plant is hereby approved and acknowledged in our record.

Other terms and conditions of re-allotment letter dated 27.07.2023/agreement dated 25.07.2023 will remain the same.

Thanking you

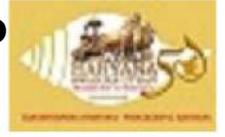
For Haryana State Indl. & Infr. Dev. Corpn. Ltd.

  
Estate Manager  
IMT Faridabad





HARYANA STATE POLLUTION CONTROL BOARD



Faridabad Sec.-16-A, Opp. Hewo Apartment,  
Faridabad Ph. 0129-2225315(O) Email:-  
hspcbrofr@gmail.com

Website: www.hrocmms.nic.in E-Mail - Hqhspcb@hspcb.org.in

Telephone No.: 0172-2577870-73

No. HSPCB/Consent/ : 313298224FDBDCTE85081572

Dated:22/11/2024

To.

M/s : Shree Ram Concretes  
15/1 SECTOR 31 FARIDABAD  
FARIDABAD  
121002

**Sub. : Grant of consent to Establish to M/s Shree Ram Concretes**

Please refer to your application no. 85081572 received on dated 2024-11-12 in regional office Faridabad.

With reference to your above application for consent to establish, M/s Shree Ram Concretes is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	AIR/WATER
<b>Period of consent</b>	22/11/2024 - 21/11/2029
<b>Industry Type</b>	Ready mix cement concrete irrespective of investment cost
<b>Category</b>	GREEN
Investment(In Lakh)	566.5
Total Land Area (Sq. meter)	2608.0
Total Builtup Area (Sq. meter)	420.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	0.1 KL/Day
Number of outlets	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic tank
2. Trade	
<b>Permissible Domestic Effluent Parameters</b>	
1. NA	
<b>Permissible Trade Effluent Parameters</b>	
1. NA	mg/l
Number of stacks	1
<b>Height of stack</b>	

TRUE COPY

1. STAKE ATTACHED T O D U S T C O L L E C T O R	10 Meter
<b>Permissible Emission parameters</b>	
1. SPM	150 mg/m <sup>3</sup>
<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Electricity	Kilowatt/day

**Regional Officer, Faridabad**  
Haryana State Pollution Control Board.

### Terms and conditions

1. The industry has declared that the quantity of effluent shall be 0.1 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 0.1 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

  
**TRUE COPY**

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

27. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
28. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

### Specific Conditions

### Other Conditions :

1. CTE so granted will be based on the information provided by the unit through online portal, without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation made by the unit come to the notice of the Board at any stage or information submitted by the unit is found false, CTE so granted will not affect the prosecution action to be initiated against the unit for such violations caused by the unit. 2. Unit will not change the quantity of domestic effluent/trade effluent/Source of air emissions/type & quantity of fuel without prior permission of the Board. 3. Unit will maintain good housekeeping during the construction phase & will adopt all necessary steps for the curtailment of pollution. 4. Unit will comply with all the direction issued time to time by HSPCB,CPCB, CAQM, Hon'ble NGT, Hon'ble Punjab & Haryana High Court, Hon'ble Supreme Court of India and other concerned authorities. 5. Grant or renewal of CTE /CTO does not prevent the Board from revoking of those CTE / CTO including taking appropriate action against those defaulting units, where CTE or CTO has been obtained or got extended on the basis of wrong declaration or false documents and also who fail to comply with any of the conditions of CTE/CTO granted to such units or any relevant provisions of Water Act, 1974 and Air Act, 1981 beside forfeiture of performance security deposited by the unit for obtaining CTE. 6. Unit will use only approved source of water supply. In case of use of bore well unit will obtained prior permission from HWRA.

Digitally signed by SANDEEP SINGH  
SINGH  
Date: 2024.11.22 15:53:14  
+05'30'

**Regional Officer, Faridabad**  
*Haryana State Pollution Control Board.*



TRUE COPY


**HARYANA STATE POLLUTION CONTROL BOARD**

**Faridabad Sec.-16-A, Opp. Hewo Apartment,  
Faridabad Ph. 0129-2225315(O) Email:-  
hspcbrofr@gmail.com  
E-mail: hspcb@hry.nic.in**


**No. HSPCB/Consent/ : 313298225FDBDCTO91703090**
**Dated:07/02/2025**
**To.**

M/s :Shree Ram Concretes  
15/1 SECTOR 31 FARIDABAD

**Subject: Grant of consent to operate to M/s Shree Ram Concretes.**

Please refer to your application no. 91703090 received on dated 2025-01-18 in regional office Faridabad. With reference to your above application for consent to operate, M/s Shree Ram Concretes is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	07/02/2025 - 31/12/2034
<b>Industry Type</b>	Ready mix cement concrete irrespective of investment cost
<b>Category</b>	GREEN
Investment(In Lakh)	566.5
Total Land Area(Sq. meter)	2608.0
Total Builtup Area(Sq. meter)	425.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	0.1 KL/Day
Number of outlets	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic tank
2. Trade	
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
Number of stacks	2
<b>Height of stack</b>	
1. STAKE ATTACHED TO DUST COLLECTOR	10 Meter
2. Stack attached to Gen set of capacity 250 KVA	10 Meter

<b>Emission parameters</b>	
1. SPM	150 mg/m <sup>3</sup>
<b>Product Details</b>	
1. READY MIX CONCRETE	1000 Metric Tonnes/day
<b>Capacity of boiler</b>	
1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Electricity	Kilowatt/day
2. Diesel	0.02 KL/day
<b>Raw Material Details</b>	
STONE GRIT DUST	400 Metric Tonnes/Day
Cement	400 Metric Tonnes/Day
FLYASH	100 Metric Tonnes/Day
ADMIXTURE	100 Metric Tonnes/Day

**HARYANA STATE**

*Regional Officer, Faridabad  
Haryana State Pollution Control Board.*

**Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.
18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

**Specific Conditions :**

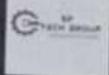
1. CTO so granted will be without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the CTO so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit.
2. Unit will not change the quantity of domestic effluent/trade effluent/ air emissions sources without prior permission of the Board.
3. Unit will deposit balance fee, if any found at any stage pending against the unit.
4. Unit will comply with all the direction issued time to time by HSPCB, CPCB, CAQM, Hon'ble NGT, Hon'ble Punjab

& Haryana High Court, Hon'ble Supreme Court of India and other concerned authorities. 5. Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981. 6. Sampling of unit will be conducted within 03 months of grant of this CTO and in case unit found non-complying with prescribed standards, Closure, prosecution and imposition of Environmental Compensation shall be initiated against the unit. 7. Unit will liable to pay environmental compensation at any stage imposed by the Board.

*Regional Officer, Faridabad  
Haryana State Pollution Control Board.*



ORIGINAL FOR RECIPIENT



9136867676, 8826026887

info@sptechgroup.in

45FT Road, Near Hindon River Metro Station, Ghaziabad, UP-201007

**SP TECH GROUP**

GSTIN: 09IBSPS1420P12Q  
State: 09 - Uttar Pradesh

**Tax Invoice**

Bill To:

**EXPERT CONCRETE**

PLOT NO 15 SECTOR 31 Faridabad , Haryana -121003

GSTIN Number: 06CIHPK2486H222

State: 06-Haryana

Transportation Details:

Vehicle Number: UP14NT1185

Invoice No.: SP/2025-26/38

Date: 10/05/2025

Place of Supply: 06-Haryana

E-way Bill number: 491566347294

Ship To:

Plot no-15 HSIDC sec-31 Faridabad 121003

#	Item name	HSN/ SAC	Quantity	Unit	Price/ Unit	Discount	GST	Amount
1	Anti Smog Gun -30	84248990	1	Pcs	₹ 1,10,000.00	₹ 28,000.00 (25.455%)	₹ 14,760.00 (18%)	₹ 96,760.00
Total			1			₹ 28,000.00	₹ 14,760.00	₹ 96,760.00

Pay To:

Bank Name : HDFC BANK

Bank Account No. : 50200077733132

Bank IFSC code : HDFC0007294

Account holder's name : SP TECH GROUP

Sub Total	₹ 1,10,000.00
Discount	₹ 28,000.00
IGST@18%	₹ 14,760.00
<b>Total</b>	<b>₹ 96,760.00</b>
Received	₹ 96,760.00
Balance	₹ 0.00
Payment Mode	SP TECH Account
You Saved	₹ 33,040.00

Invoice Amount In Words

Ninety Six Thousand Seven Hundred Sixty Rupees only

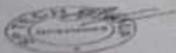
Terms And Conditions

Warranty:-12 Months from the date of delivery for manufacturing defects. All Electrical & Rubber Parts, Seals and consumables items like springs, oil etc are not included in the warranty.

For Any Complaint Call Our Toll Free Number 18005719828

Thanks for doing business with us!

For : SP TECH GROUP



*R.K. Saha*



**Authorized Stamp**



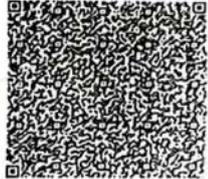
121



**TAX INVOICE**

Invoice Issued Under Section 31(1) of CGST Act 2017

- Original For Recipient
- Duplicate  Triplicate
- Quadruplicate  Extra Copy

<p><b>SUDHIR POWER LIMITED-BHIWADI</b>                  SP4-316, RIICO Industrial Area Karoli,                  Bhiwadi-II, Karoli Alwar RJ                  Pin : 301707 Tel No : 01244168000                  GSTIN:08AABCS6697K2ZM</p>	<p><b>Corp. Off.:</b> Plot No.1, Sector                  34, E.H.T.P. Gurugram 122001(HR.)                  Tel.0124-4168000 Fac. 0124-4168010  <b>Reg. Off.:</b> 507 International Trade                  Tower Nehru Place New Delhi 110019                  Tel. 011-4160800 Fax.011-4160807                  Email:info@sudhirpower.com                  Website:www.sudhirpower.com                  CIN:U74899DL1995PLC073261                  PAN:AABCS6697K                  TAN:DELS12408E</p>	 IRI: 0c59d79f25a9e128b13f98c e9818439653c1386bcac896 f3baa2d3bcb0c6b510
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<p><b>Bill To Customer Name</b>                  SHREE RAM CONCRETE                  PLOT NO. 15/2, SECTOR-27A,                  MATHURA ROAD, FARIDABAD,                  HARYANA, 121001, India                  Place of Supply:HARYANA(06)                  GSTIN: 06ACGFS1862G1Z4                  PAN: ACGFS1862G</p>	<p><b>Ship To Customer Name</b>                  SHREE RAM CONCRETE                  PLOT NO. 15/2, SECTOR-27A,                  MATHURA ROAD, FARIDABAD,                  HARYANA, 121001, India                  GSTIN:06ACGFS1862G1Z4                  PAN:ACGFS1862G</p>	<p><b>Invoice No. :</b> GST124250409  <b>Invoice Date :</b> 07-NOV-24 20:34:30  <b>Order No. :</b> 1242500443  <b>Freight :</b> BY US  <b>Transport :</b> Self-Road  <b>RR/LR/AWB No :</b>  <b>Lorry No :</b>  <b>Delivery :</b> Direct delivery  <b>Destination :</b> FARIDABAD  <b>Po. :</b> 29-OCT-24  <b>Eway Bill No :</b>  <b>Eway Bill Dt. :</b>  <b>Eway Bill Exp. Dt. :</b>  <b>Sales Person :</b> Uday  <b>Branch :</b> FARIDABAD</p>
---	--	---

Phone Email: RAJ KUMAR 8130723434  
 SHREERAMCONCRETE37@GMAIL.COM

Sr No	Description	Serial No	HSN/SAC	UOM	QTY	Unit Price	Amount
1	250 KVA SILENT DG SET WITH STD PANEL PS0602 CPCB-IV+) ALTERNATOR 250 KVA 1B 3PH-S311D-K4-2/11.5 (CPCB-IV) Serial No. - G24H326644 250KVA 3PH STD MANUAL CONTROL PANEL (CPCB IV) (400A) Serial No. - J-MCP/250KVA/CPCB-IV/015/01 ENGINE CUMMINS QSB6.7- G23 (250 KVA)-PS0602 (CPCB-IV) Serial No. - 95484431 BATTERY SR. NO - . ADI3837Y109840, 109839  HYP: HDFC BANK LTD	2411Q0305B	85021310	NOS	1	2090000.00	2090000.00

<p><i>Am Recd see 31</i></p>	<p><b>Total Assessable Value</b> 2,090,000.00  <b>Sub Total</b> 2,090,000.00  <b>IGST@18%</b> 376,200.00</p>
<p><b>Tax Payable: 376,200.00</b></p>	<p><b>Total Value: 2,466,200.00</b></p>

<p><b>Tax Amount in Words:</b> INR Three Lakh Seventy-Six Thousand Two Hundred Only</p> <p><b>Bill Amount in Words:</b> INR Twenty-Four Lakh Sixty-Six Thousand Two Hundred Only</p> <p>Certified that particulars given above are true and correct and the amount indicated represent the price actually charged and that there is no flow of additional consideration directly or indirectly from the buyer,</p>	<p>For SUDHIR POWER LIMITED-BHIWADI</p> <p style="text-align: center;"></p> <p style="text-align: center;">Authorized Signatory</p>
--	--

Note: All payments must be free of charge of the company. All payment must be of account payee cheque/draft/RTGS and should be addressed to Sudhir Power Ltd. Interest at prevailing bank rate will be charged on overdue amount. Dispute regarding price/rate of GST and duties will not be entertained if not brought in notice within a month.ALL DISPUTES SUBJECT TO ALWAR JURISDICTION ONLY

16-11-24  
5:00  
  
**TRUE COPY**



## 1.E-Way Bill Details

eWay Bill No: 771477235076

Generated Date: 15/11/2024 06:19:13

Generated By: 08AABCS6697K2ZM

Valid Upto : 2024-11-16 23:59:00

Mode: Road

Approx Distance: 80

Type: -Outward - Supply

Document Details: Tax Invoice - GST124250409-07/11/2024

Transaction Type: REGULAR

IRN: - 0c59d79f25a9e128b13f98ce9818439853c1386bcac896f3baa2d3bcb0c6b510

## 2.Address Details

From
GSTIN : 08AABCS6697K2ZM Sudhir Power Limited-Bhiwadi
DISPATCH FROM:
GSTIN : 08AABCS6697K2ZM Sudhir Power Limited-Bhiwadi SP4-316, RIICO Industrial Area Karoli, Bhiwadi-II, Karoli Alwar 301707

TO
GSTIN : 06ACGFS1862G1Z4 SHREE RAM CONCRETE
SHIP TO:
GSTIN : 06ACGFS1862G1Z4 SHREE RAM CONCRETE PLOT NO. 15/2, SECTOR-27A MATHURA ROAD HARYANA 121001

## 3. Goods Details

HSN Code	Product Description	Quantity	Taxable Amount (Rs.)	Tax Rate(C+S+I+Cess+Cess Non.Advol)
85021310	250 KVA SIL ENT DG SET WITH STD PANEL PS0602 CPCB-IV+)	1 NOS	2090000	18

Tot Taxable Amt ₹2090000      CGST Amt ₹      SGST Amt ₹0      IGST Amt ₹376200      CESS Amt ₹0      CESS Non.Advol Amt ₹0

Other Amt ₹0      Total Inv Amt ₹2466200

## 4. Transportation Details

Transporter ID &amp; Name : 08AABCS6697K1ZR SUDHIR POWER LTD

Transporter Doc. No &amp; Date : SELF

## 5. Vehicle Details

Mode	Vehicle / Transp Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (if any)	Multi Veh.Info (if any)
Road	HR55AL1721 SELF	Alwar	15/11/2024 06:19:13	08AABCS6697K2ZM		



771477235076

TRUE COPY

[National Automotive Board (NAB)]

**C O U G 0008**

Date : 10<sup>th</sup> January 2025

**TYPE APPROVAL CERTIFICATE**

Cert	Report	Specs	Drg	Total
07	13	57	03	60 pgs

FOR

Retro-fit Emission Control Devices (RECD) Compliance

1. Based on the verification of documents & trials conducted on RECD model "VE-REF-7200-125" (Family designation FEVERECD-7200) for below mentioned manufacturer and it is certified that the following RECD model complies with the provisions of Type Approval of CPCB System Procedure for Retro-fit Emission Control Devices (RECD) Compliance to Diesel Power Generating Set Engines Up to Gross Mechanical Power 800 kW, as per NGT Order/report "Report filed in O.A. No. 681/2018 dated 06.08.2019".

Documental Reference		RECD Manufacturer		
Current Certificate		M/s Vasthi Instruments Pvt. Ltd. Plot No. 21 & 22, Block No. 24, Phase -4, Auto Nagar, Guntur - 522001, Andhra Pradesh Plant : Guntur, Andhra Pradesh		
RECD Family Designation		Engine Manufacturer		Tested Engine Model
FEVERECD-7200		M/s Cummins India Limited		QSB 5.9-G1
RECD Model		Engine Cubic Capacity		Gross Engine Power
VE-REF-7200-125		5883 cm <sup>3</sup>		137.2 kW @ 1500 rpm
Engine Baseline emissions	CPCB Stage -II	Class of RECD	Class II	Engine Manufacturing Date
				March 2016
S. No.	Item Description	Parent RECD Type		RECD types within the RECD family (if applicable)
		Annexure-II		

2. Validity of the Certificate

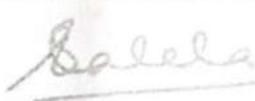
This Type Approval Certificate is valid for Genset engine CPCB Stage -II effective from 01.07.2014 to 30.06.2023.	a.	As per System and procedure for Emission Compliance of Retro-fit Emission Control Devices(RECD) for Diesel Power Generating Set Engines up to Gross Mechanical power 800kW as per NGT Order/report "Report filed in O.A. No. 681/2018 dated 06.08.2019 or until further amendment in the MoEFCC rule, whichever is earlier.
	b.	No change in specified RECD technical specification.

3. It is certified that the above RECD Model (Details listed in Annexure-II) comply with the emission limits for Retro-fit Emission Control Devices (RECD) to Diesel Power Generating Set Engines having Gross Mechanical Power 40kW to 137.2kW, as prescribed under the following rules, notified by Ministry of Environment, Forest and Climate Change (MoEFCC), Govt. of India:

Rule No.	Description	Date
CPCB-PCLS/12/2021-22	System and procedure for Emission Compliance of Retro-fit Emission Control Devices(RECD) for Diesel Power Generating Set Engines up to Gross Mechanical power 800kW as per NGT Order/report "Report filed in O.A. No. 681/2018 dated 06.08.2019	01.02.2022

4. COP : COP shall be completed by 30.06.2025 as per CPCB Procedure, for details refer COP Annexure-I.

**AUTHORISED SIGNATORY**

 <b>SITARAM KASHYAP</b> DEPUTY GENERAL MANAGER		 <b>SAURABH DALELA</b> DIRECTOR	Page 1 of 7
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Office Address : Centre-I : Plot No.-26, Sector-3, HSIIDC, IMT Manesar, Gurugram-122050. Haryana (India)

Centre-II : Plot No.-01, Sector-M-11, HSIIDC, IMT Manesar, Gurugram-122051. Haryana (India)

Phone : 0124-4586111, Fax : +91-124-2290005. E-mail: team@icat.in, Website : www.icat.in

DISCLAIMER

1. ICAT issues "Type Approval Certificates" (TAC) for vehicles/ engines/gensets/ parts/ assemblies etc. based on the documents produced and/or prototype / vehicle(s) submitted by the applicant and testing thereof.
  2. ICAT issues TAC in compliance to Motor Vehicle Act/ Central Motor Vehicle Rules/ Central Pollution Control Board rules and their provisions as amended from time to time or any other statutory orders under which ICAT is authorized. Other Rules/Acts are outside the purview/scope of the TAC.
  3. Test(s) on prototype is/are carried out on the basis of standard procedures as notified under specific rules. Results of such tests are property of bearer of TAC. These results cannot be disclosed unless specifically ordered by Government, Court, etc.
  4. The bearer of the TAC is under the obligation to ensure production strictly as per the provisions of the specific TAC.
  5. ICAT is not responsible for testing each vehicles/components/parts/assemblies etc. for which TAC is issued. Further, ICAT is not responsible for ensuring manufacturing quality of the type approved vehicles/ components/ parts/ assemblies etc.
  6. ICAT is no way responsible for any misuse or copying of any design/type/system in connection with entire vehicle/ components/parts and assemblies covered under the TAC.
  7. Breach of any statutory provision of Indian laws or laws of other countries, will be sole responsibility of the bearer of the TAC and ICAT shall not be liable for any claims or damages. The bearer shall alone be liable for the same, and shall undertake to indemnify ICAT in this regard.
  8. ICAT has the right, but not under obligation to initiate cancellation / withdrawal of the certificate issued, in case of any fraud, misrepresentation, when it surfaces and comes in the knowledge of ICAT.
  9. ICAT division of National Automotive Board (NAB).
- The appropriate local court at Gurugram shall have the jurisdiction in respect of any dispute, claim or liability arising out of this certificate/report.

SECURITY FEATURES

This certificate has the following security features:

1. Ultraviolet (UV) printing : This certificate contains following the information printed in UV ink which can be read only under UV light:
  - a) Certificate number (below the certificate number on the top left side)
  - b) Signature of Director (bottom right side)
2. Pantograph (top right below the number of pages) : This box will appear only on original document
3. Watermark (diagonally in the background on full page) : The water mark consists of company name and model name
4. Micro text (horizontal line in signature boxes) : The thin hairline consists of company name and model name
5. Secure Mark (topmost right) : The QR code consists of company name, certificate number & date and model name

**CERTIFICATE**

COMPLIANCE TO THE CENTRAL MOTOR VEHICLE RULES

Date		Page		Total	
01/01/2024	01	01	01	01	01

**1 a)**

**2**

Description of Reference		Vehicle Manufacturer			
Engine/Chassis	Make	Power		Engine Manufacturer	
Engine/Chassis Model Type	Power	Capacity (cc)	Engine Manufacturer		
Base Model	Type & Category	Seating Capacity (incl. driver)	GVW (kg)		

**3**

Standard	Approval	Qty.	Effective From	Applicable Class
BS-IV (including CNG, LI)	BS-IV (including CNG, LI)			1111-111

**4**

**1 b)**

**4**



**TRUE COPY**



C O U G 0008

Date : 10<sup>th</sup> January 2025

COP Annexure-I

Criteria*	COP Required
RECD Manufacturer/Importer/Retrofitter	RECDs fitted on engines of all ratings shall be subjected to the verification of CoP once for every 500 units per family or once a year, whichever is earlier Wherever applicable, RECDs fitted on engines of all ratings of engines shall be subjected to the verification of PCD once every CoP-year by PCD family (ies) representative RECD(s). Such demonstration is PCD family dependent and irrespective of combined volumes produced and sold under such family (ies)

\* As Applicable

Annexure-II

S No	Item Description	Parent RECD Type
		Type 1
1	Manufacturing Plant address	M/s Vasthi Instruments Pvt. Ltd., Plot No. 21 & 22, Block No. 24, Phase -4, Auto Nagar, Guntur - 522001, Andhra Pradesh
2	Manufacturer's trade name or mark	M/s Vasthi Instruments Pvt. Ltd.
3	RECD family designation	FEVERECD-7200
4	RECD type/model designation	VE-REF-7200-125
5	RECD Category (Domestic/Imported)	Domestic
6	Class of RECD	Class II
7	Type Identification of the RECD	Continuous
8	Location of type ID marking	Refer Specification no. VIPL/RECD/21/11/24 dtd. 05/12/2024 Clause no 1.8
9	Identifying part number(s) of the RECD	VE-REF-7200-125
10	Engine/ Engine-Family for which the RECD is Intended (application range)	Tested Engine Model : QSB 5.9-G1 Application Range: 40kW to 137.2kW (Refer Annexure-III)
11	PM Reduction Efficiency of the RECD	98.25%
12	Designed for fitment to an engine meeting the emissions requirements of (Regulation and Stage):	CPCB Stage -II

ICAT Ref No. 2024-1468; IOCS No: 181989  
 Base Engine Type Approval Certificate number ARAI/MoEF/DGTA/CILP-F40/2014-21  
 Test Report Reference CT0EU 0003 dt. 07/01/2025

AUTHORISED SIGNATORY

 <b>S. TARAM KASHYAP</b> DEPUTY GENERAL MANAGER		 <b>SAURABH DALELA</b> DIRECTOR	 Page 2 of 7
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C O U G 0008

Date : 10<sup>th</sup> January 2025

## Annexure-III

List of applicable engine(s) as per 771(E) dtd. 11.12.2013 and GSR 232(E) dtd. 31.03.2014 Phase II certified in -Use DG sets for corresponding RECD models of RECD Family.

S. No.	Manufacturer Name & Address	Engine Family	Engine Model	Rated Gross Mechanical Declared Power	Type Approval Certificate Number
1	Ashok Leyland Ltd., No.1, Sardar Patel Road, Guindy, Chennai - 6000032	F24	AL4CTIDG2	59 kW	ARAI/MoEF/DGTA/ALL-F24/2014-01-E1 Dated: 26-Jul-2014
2	Ashok Leyland Ltd., No.1, Sardar Patel Road, Guindy, Chennai - 6000032	F25	AL4CTIDG3	79 kW	ARAI/MoEF/DGTA/ALL-F25/2014-02-E1 Dated: 26-Jul-2014
3			AL4CTIDG4	94 kW	
4			AL6DTIDG1	94 kW	
5			AL6DTIDG2	116 kW	
6			AL6DTIDG3	130 kW	
7	Ashok Leyland Ltd., No.1, Sardar Patel Road, Guindy, Chennai - 6000032	F38	AL4CTIDG5	59 kW	ARAI/MoEF/DGTA/ALL-F38/2015-09-E1 Dated: 16-January-2020
8			AL4CTIDG6	39 kW	
9	Ashok Leyland Ltd., No.1, Sardar Patel Road, Guindy, Chennai - 6000032	F31	AL4CTDG1	39 kW	ARAI/MoEF/DGTA/ALL-F31/2014-03-E1 Dated: 26-Jul-2014
10	Ashok Leyland Ltd., No.1, Sardar Patel Road, Guindy, Chennai - 6000032	F50	AL6DTIDG6	116 kW	ARAI/MoEF/DGTA/ALL-F50/2022-19 Dated: 03-February-2022
11	Cooper Corporation Pvt. Ltd., Plot no. M60-1, Engine Division Post- Kodoli, Adli. MIDC Satara, 415003	F12	3B5D1C62IW	62 kW	ARAI/MoEF/DGTA/CCPL- F12/2017-05 Dated: 23-Jun-2017
12			3B5D1C52IW	52 kW	
13	Cooper Corporation Pvt. Ltd., Plot no. M80-1, Engine Division Post- Kodoli, Adli. MIDC Satara, 415003	F10	3B5D1C85RW	85 kW	ARAI/MoEF/DGTA/CCPL- F10/2014-04-E1 Dated: 17-Aug-2015
14			4B5D1C113RW	113 kW	
15			3B5D1C75RW	75.5 kW	
16			4B5D1C100RW	100 kW	
17			6B5D1C150RW	150 kW	
18	Deutz Engines India Pvt. Ltd., 6, Ramabai Ambedkar Road, B Wing, 4th Floor, Heritage House, Pune 411001. Maharashtra, India	F4	TCD2013 L062V (D3UC151)	151 kW	ARAI/MoEF/DGTA/IMP/DEIPL- F4/2016-04 Dated: 03-June-2016
19			TCD2013 L042V (D3UC100)	100.3 kW	
20			TCD2013 L062V (D3UC130)	130.6 kW	
21			TCD2013 L042V (D3UC85)	85.6 kW	

## AUTHORISED SIGNATORY

 <b>SITARAM KASHYAP</b> DEPUTY GENERAL MANAGER	 AUTOMOTIVE RESEARCH CENTRE FOR MANESAR, GURUGRAM, HARYANA	 <b>SAURABH DALELA</b> DIRECTOR	 Page 3 of 7
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 TRUE COPY



C O U G 0008

Date :10<sup>th</sup> January 2025

## Annexure-III Cont.

S. No.	Manufacturer Name & Address	Engine Family	Engine Model	Rated Gross Mechanical Declared Power	Type Approval Certificate Number
22	Cummins India Limited, Cummins India Office Campus Tower A, 5th Floor Survey No. 21, Balewadi, Pune,411045	F48	4BTA43.3-G11	62.6 kW	ARAI/MoEF/DGTA/CILP-F48/2014-16-E4 Dated: 22-Feb-2016
23	Cummins India Ltd. Kothrud, Pune 4110388	F37	X3.6TAAG1	39.14 kW	ARAI/MoEF/DGTA/CILP-F37/2014-12-E3 Dated: 22-Feb-2016
24	Greaves Cotton Ltd. Industrial Engines Unit, Plot No. J-2/A, MIDC Chikalthana, Aurangabad-431210	F63	3G11TAG24	42.3 kW	ARAI/MoEF/DGTA/GCLP-F63/2015-09-E2 Dated 19-Aug-2021
25			3G11TAG25	59 kW	
26		F101	4G11TAG26	114 kW	ARAI/MoEF/DGTA/GCLP-F101/2015-10-E3 Dated: 18-Aug-2021
27			4G11TAG25	93 kW	
28		F81	3G11TAG26	74.5 kW	ARAI/MoEF/DGTA/GCLP-F81/2015-08-E2 Dated 18-Aug-2021
29	Kirloskar Oil Engines Ltd. Khadki, Pune	F108	HA494TCI G1	41.2 kW	ARAI/MoEF/DGTA/KOEL-F108/2014-08-E1 Dated 22-Feb-2016
30			HA694TCI G1	61 kW	
31		F111	4R1040TA G1	74.8 kW	ARAI/MoEF/DGTA/KOEL-F111/2014-11 Dated 22-Mar-2014
32		F109	3R1040TA G1	41.2 kW	ARAI/MoEF/DGTA/KOEL-F109/2014-09 Dated 22-Mar-2014
33		F123	6R1080TAG2	114.7 kW	ARAI/MoEF/DGTA/KOEL-F123/2019-25 Dated 27-Dec-2019
34		F110	4R610TA G1	61 kW	ARAI/MoEF/DGTA/KOEL-F110/2014-10-E2 Dated 28-Dec-2021
35		F112	4K1080TAG2	114.7 kW	ARAI/MoEF/DGTA/KOEL-F112/2019-25-E1 Dated 5-Jan-2021
36			4K1080TAG1	93.4 kW	
37		F113	6K1080TA G2	147 kW	ARAI/MoEF/DGTA/KOEL-F113/2014-13-E4 Dated 01-June-2021
38			6R1080TAD	114.7 kW	
39			6R1080TA G1	128.7 kW	
40	SKL (India) Private Limited C 2117 Oberoi Garden Estate, Chandivall, Andheri, (East), Mumbai-400 072	F6	4H50TIC/3000	50.0 kW	ARAI/MoEF/DGTA/IMP/SKL-F6/2015-01-E1 Dated 3-Jul-2018
41	M/s. Harison Generators Private Limited, No. E-17, Focal Point, Industry Area, Patiala, Punjab-147001	F-12-ZLD	4K41LD	74 kW	ICAT/MoEFCC/DGTA/IMP/HGPL-F-12-ZLD/P-0791 dtl 22.06.2020
42	Mahindra & Mahindra Ltd. Implementation division, MIDC, Hingna Road, Nagpur - 440 016	F45	41035GM-C2	68.9 kW	ARAI/MoEF/DGTA/M&M-F45/2014-08-E2 Dated 20-Nov-2017
43		F65	4725 GMAC2	48.12 kW	ARAI/MoEF/DGTA/M&M-F65/2016-11 Dated 6-Jul-2016
AUTHORISED SIGNATORY					
 SITARAM KASHYAP DEPUTY GENERAL MANAGER		 INTERNATIONAL CENTRE FOR AUTOMOTIVE TECHNOLOGY MANESAR • INDIA		 SAURABH DALELA DIRECTOR	
					Page 4 of 7

TRUE COPY



C O U G 0008

Date : 10<sup>th</sup> January 2025

## Annexure-III Cont.

S. No.	Manufacturer Name & Address	Engine Family	Engine Model	Rated Gross Mechanical Declared Power	Type Approval Certificate Number
44	Mahindra & Mahindra Ltd. Implementation division, MIDC, Hingna Road, Nagpur - 440 016	F66	4905 GMAC2	60.2 kW	ARAI/MoEF/DGTA/M&M- F66/2016-12 Dated 6-Jul-2016
45		F89	41125AGM-C2	74.5 kW	ARAI/MoEF/DGTA/M&M- F89/2019-20 Dated 4-Jun-2019
46	Mahindra Heavy Engines Pvt. Ltd., Plot # A-1/1, Chakan Industrial Area, Phase-IV, Village Nigoje, Chakan, Taluka- Khed Pune- 410501	F21	mPower61565G1	114.7 kW	ARAI/MoEF/DGTAMHHEL- F21/2016-05 E4 Dated 13-Nov-2017
47		F17	mPower61565G	114.7 kW	ARAI/MoEF/DGTAMHHEL- F17/2014-03- E8 Dated 17-Dec-2019
48			mPower41285G	93 kW	
49			mPower41565G	114.7 kW	
50	Tata Motors Limited, Pimpri, Pune	F33	697 TC 10	115 kW	ARAI/MoEF/DGTA/TML- F33/2018-06 E1 Dated 29-May-2019
51			697 TC 13	93.5 kW	
52			697 TC 14	81.5 kW	
53		F24	497 TC 74	87 kW	ARAI/MoEF/DGTA/TML- F24/2014-03 Dated 17-Jun-2014
54			497 TC 75	55.5 kW	
55			497 TC 76	47 kW	
56			497 TC 77	42 kW	
57		F25	497SP TC76	42 kW	ARAI/MoEF/DGTA/TML- F25/2016- 05 Dated 28-Aug-2016
58		F27	697 TC 52	93.5 kW	ARAI/MoEF/DGTA/TML/F27/2016- 06- E1 Dated 13-Jun-2019
59			697 TC 51	81.5 kW	
60	Tata Cummins Pvt. Ltd., Telco Township, Jamshedpur, Jharkhand	F47	4BTAA3.9-G4	82 kW	ARAI/MoEF/DGTA/TCL- F47/2016- 03 Dated 28-Dec-2016
61		F40	QSB 5.9-G1	137 kW	ARAI/MoEF/DGTA/TCL- F40/2017- 07 Dated 23-Sep-2017
62		F49	6BTAA5.9-G13	118 kW	ARAI/MoEF/DGTA/TCL- F49/2019- 08- E1 Dated 26-Sep-2019
63	M/s, JCB India Ltd., 23/7, Mathura Road, Ballebgarh- 121 004, Haryana, India.	F7	JCB 448 TG-72	72 kW	ICAT/MOEF/DGTA/IMP/JCB-F7/J-0542 dt.20.06.2014
64			JCB 448 TG-60	60 kW	
65		F8	JCB 448 TAG-92	92 kW	ICAT/MOEF/DGTA/IMP/JCB-F8/J-0543 dt. 20.06.2014
66		F9	JCB 448 TCAG-121	121kW	ICAT/MOEF/DGTA/JCB - F9/K-0463 dt 15.06.2015
67	Mahindra & Mahindra Ltd. Implementation division, MIDC, Hingna Road, Nagpur - 440 016	F75	4575TCIGM-C2	38.1 kW	ARAI/MOEF/DGTA/M&M F75/2017-15 E1, Dated 20-Nov 2017
68	Cummins India Ltd. Kolhapur, Pune 4110388	F37	X3.5TAAG1	39.14 kW	ARAI/MoEF/DGTA/CILP-F37/2014- 12-E3, Dated: 22-Feb 2016

AUTHORISED SIGNATORY

 <b>SITARAM KASHYAP</b> DEPUTY GENERAL MANAGER		 <b>SAURABH DALELA</b> DIRECTOR	Page 5 of 7
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Date : 10<sup>th</sup> January 2025

## Annexure-III Cont.

S. No.	Manufacturer Name & Address	Engine Family	Engine Model	Rated Gross Mechanical Declared Power	Type Approval Certificate Number
69	VE Commercial Vehicle Ltd., 102, Industrial area No-2, Pithampur- 454775, Dist-Dhar, Madhya Pradesh	F4	EE483TCI 62.5KVA CPCB-II	59 kW	ARAI/MoEF/DGTA/VECV-F4/2014- 01- E1 Dated 3-Nov-2017
70			EE483TCI 50KVA CPCB-II	48 kW	
71		F5	EE683 TCI 82.5KVA CPCB-II	77 kW	ARAI/MoEF/DGTA/VECV-F5/2014- 02- E1 Dated 3-Nov-2017
72		F7	EE694TCI 125KVA CPCB-II	115 kW	ARAI/MoEF/DGTA/VECV-F7/2017- 10 Dated 21-Jun-2017
73			EE694TCI 100KVA CPCB-II	95 kW	
74	M/s. Baudouin (Weifang) Power Co. Ltd., Add : No. 197A, Fushou East Street, High-new Technology, Industrial Development Zone, Weifang, Shandong, China.	F6	6M11G140/5E3	129 kW	ICAT/MoEFCC/DGTA/IMP/BWPCL- F6/N- 2136 dt. 18.11.2018
75			6M11G12 5/5E3	117 kW	
76			4M11G82. 5/5E3	85 kW	
77		6M11G	6M11G2D2/5	143 kW	ICAT/MoEFCC/DGTA/IMP/BWPCL- 6M11G/P-0836 dt. 06.07.2020
78		4M12G6D5	4M12G6D2/5	125 kW	ICAT/MoEFCC/DGTA/IMP/BWPCL- 4M12G6D5/P-0854 dt.13.07.2020
79		4M06G6D3	4M06G6D2/3	98 kW	ICAT/MoEFCC/DGTA/IMP/BWPCL- 4M06G6D3/P-0879 dt.13.07.2020
80		4M06G6D5	4M06G6D2/5	80 kW	ICAT/MoEFCC/DGTA/IMP/BWPCL- 4M06G6D5/P-0882, dt.13.07.2020
81		4M07G6	4M07G6D2/3	120 kW	ICAT/MoEFCC/DGTA/IMP/BWPCL- 4M07G6/P-1729 dt. 01.12.2020
82	4M07G2	4M07G2D2/5	78 kW	ICAT/MoEFCC/DGTA/IMP/BWPCL- 4M07G2/P-1730 dt.01.12.2020	
83	INTERNATIONAL TRACTOR LTD.Village - Chak, Gujran, P.O.Piplanwala, Jalandhar Road, Hoshiarpur, Punjab-146 022.	F25	4105GLT	52.3 kW	ICAT/MoEF/DGTA/IT L-F25/AI-1318 dt.07.07.2017
84			4105GLTL	42.44 kW	
85			4105GTIC	66.41 kW	
86	ESCORTS LTD.Plot No. 2 & 3, Sector - 13,Faridabad - 121007, Haryana	F9	G82.5	65.5 kW	ICAT/MoEF/DGTA/ESCORTS-F9/L- 1241 dt.17.10.2016
87	EICHER TRACTORS, (A Unit Of TAFE Motors & Tractors Ltd.) Itarana Road, Alwar- 301 001	F12	1751 ES	118 kW	ICAT/MoEFCC/DGTA/EICHER-F12/D- 0982, dt. 28.05.2019
88		F9	881ES	60.5 kW	ICAT/MoEF/DGTA/EICHER-F9/J- 0296, dt.25.03.2014
89	VE Commercial Vehicle Ltd., 102, Industrial area No-2, Pithampur 454775, Dist-Dhar, Madhya Pradesh	F4	EE483TCI40KVA CPCB-II	38 kW	ARAI/MoEF/DGTA/VECV-F4/2014- 01-E1, Dated 3-Nov 2017

## AUTHORISED SIGNATORY

 <b>BITARAM KASHYAP</b> DEPUTY GENERAL MANAGER		 <b>SAURABH DALELA</b> DIRECTOR	Page 6 of 7
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Date : 10<sup>th</sup> January 2025

## Annexure-III Cont.

S. No.	Manufacturer Name & Address	Engine Family	Engine Model	Rated Gross Mechanical Declared Power	Type Approval Certificate Number
90	EICHER TRACTORS, (A Unit Of TAFE Motors & Tractors Ltd.) Itarana Road, Alwar- 301 001	F5	621ES	43.5 kW	ICAT/MOEF/DGTA/EICHER-F5/J-0322 dt.27.03.2014
91		F13	422 TCI	44.14 kW	ICAT/MOEF/DGTA/EICHER -F13/J-0589 dt., 03.07.2014
92		F14	1121ES	74.9 kW	ICAT/MoEFCC/DGTA/ EICHER-F-14/N-1614-E01 dt. 08.07.20
93		F15	1401ES	94.3 kW	ICAT/MOEF/DGTA/EI CHER-F-15/L-0156,dt.10.02.2016
94		F18	1122ES	74.9 kW	ICAT/MOEFCC/DGTA/ EICHER-F18/O-2045 dt. 25.11.2019
95		F19	1402ES	94.3 kW	ICAT/MOEFCC/DGTA/ EICHER-F19/P-0506,dt. 19.03.2020
96	M/s. Shandong Heavy Industry India Pvt. Ltd., Add: Survey No. 260/281, Hinjawadi Phase II, Village Menn, Taluka Mulshi, Pune - 411057, Maharashtra, India	F6	6M11G140/5E3	129 kW	ICAT/MoEFCC/DGTA/ SHIPL-F6/N-2135 dt. 16.11.2018
97			6M11G125/5E3	117 kW	
98			4M11G62.5/5E3	85 kW	
99		6M11G	6M11G2D2/5	143 kW	ICAT/MoEFCC/DGTA/ SHIPL- 6M11G/P-0835 dt. 06.07.2020
100		4M12G	4M12G6D2/5	125 kW	ICAT/MoEFCC/DGTA/ SHIPL- 4M06G8D3/P- 0980 dt.13.07.2020
101		4M08G	4M08G6D2/3	88 kW	ICAT/MoEFCC/DGTA/ SHIPL- 4M12G6D5/P- 0883 dt.13.07.2020
102		4M06G	4M06G6D2/5	60 kW	ICAT/MoEFCC/DGTA/ SHIPL- 4M06G6D5/P- 0881 dt.13.07.2020
103		4M07G6	4M07G8D2/3	120 kW	ICAT/MoEFCC/DGTA/ SHIPL- 4M07G6/P- 1808 dt. 14.12.2020
104		4M07G2	4M07G2D2/5	78 kW	ICAT/MoEFCC/DGTA/ SHIPL- 4M07G2/P- 1807, dt.14.12.2020
105	Cummins India Ltd. Kothrud, Pune 411038	F58	X2.7TAA-G8	38.3 kW	ARAI/MoEF/DGTA/CILP-F58/2019-31, Dated 23rd August 2019

Note: Engine details mentioned above are sourced from : www.cpcb.nic.in

\*\*\* END OF DOCUMENT \*\*\*

## AUTHORISED SIGNATORY

 <b>SITARAM KASHYAP</b> DEPUTY GENERAL MANAGER		 <b>SAURABH DALELA</b> DIRECTOR	 Page 7 of 7
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INTERNATIONAL CENTRE FOR AUTOMOTIVE TECHNOLOGIES  
 (A Division of NATRIP Implementation Society (NATIS), Govt. of India)  
 [National Automotive Board (NAB)]

COUG 0008

Date: 10<sup>th</sup> January 2025

Cert	Report	Spaces	Drg	Total
07	13	57	03	80

TYPE APPROVAL CERTIFICATE

For

Retro-fit E mission Control Devices (RECD) Compliance

1. Based on the verification of documents and trials conducted on RECD model ‘VE-REF-7200-125’ (Family designation FEVERECD-7200) for below mentioned manufacturer and certified that the following RECD model complies with the provisions of Type Approval of CPCB System Procedure for Retro-fit Emission Control Devices (RECD) Compliances to diesel Power Generating Engine up to Gross Mechanical Power 800 kW, as per NGT Order/Report “Report filed in OA No. 681/2018 6.8.2019.

Documental Reference	RECD Manufacturer
Current Certificate	M/s. Vasthi Instruments Pvt. Ltd. Plot No. 21 & 22 Block No. 24, Phase-4, Auto Nagar, Guntur-522001 Andhra Pradesh Plant: Guntur, Andhra Pradesh

RECD Designation	Family	Engine Manufacturer		Tested Engine Model	
FEVERECD-7200		M/s. Cummins India Limited		QSB 5.9-G1	
VE-REF-7200-125		5883 cm		137.2 kw @1500 mm	
Engine Baseline emissions	CPCB Stage-II	Class of RECD	Class II	Engine Manufacturing Date	March
S.No.	Item Description	Parent RCD Type		RECD types within the RECD family (if applicable)	
Annexure-II					

2. Validity of the Certificate		
This type approval certificate is valid for genset engine CPCB Stage-II effective from 01.07.2014 to 30.06.2023.	a	As per System and procedure for Emission compliance of Retro-fit Emission control Devices (RECD) for Diesel Power Generating Set Engines up to Gross Mechanical power 800 KW as per NGT order / report "Report filed in O.A. No. 681/2018 dated 8.8.2019 or until further amendment in the MoEFCC rule, whichever is earlier.
	b.	No change in specified RECD technical specification.

3. It is certified that the above RECD Model (Details listed in Annexure-II) comply with the emission limits for Retro-fit Emission Control Devices (RECD) to Diesel Power generating Set Engines having gross Mechanical Power 40 kW to 137.2 kW, in prescribed under the following rules, notified by Ministry of Environment, Forest and Climate Change (MoEFCC), Govt. of India.

Rule No.	Description	Date
CPCB-PCLS/12/2021-22	System and procedure for Emission Compliance of Retro-fit Emission Control Devices / RECD	01.02.2022

	for Diesel Power Generating Set Engine up to Gross Mechanical Power 800 kW as per NGT Ordre / Report “Report filed in O.A. No. 681/2018 dated 6.8.2019.	
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4. COP: COP shall be completed by 30.06.2025 as per CPCB Procedure for details refer COP Annexure-!.

**AUTHORISED SIGNATORY**

Sd/-

SITARAM KASHYAP

DEPUTY GENERAL MANAGER

Sd/-

SAURABH DALELA

DIRECTOR

Office Address: Centre-I: Plot NO. 26, Sector-3 HSIDC, IMT Manesar, Gurugram-122050 Haryana (India)

Centre-II: Plot NO. 01, Sector M-11, HSIIDC, IMT-Manesar, Gurugram-122051, Haryana (India)

## DISCLAIMER

1. ICAT issues ‘Type Approval Certificates’ (TAC) for vehicles / engines / gensets / parts / assemblies etc based on the documents produced and / or prototype / vehicle(s) submitted by the applicant and testing thereof.
2. ICAT issues TAC in compliance to Motor Vehicle Act / Central Motor Vehicle Rules / Central Pollution Control Board rules and their provisions as amended from time to time or any other statutory orders under which ICAT is authorized. Other Rules / Acts are outside the purview / scope of the TAC.
3. Test(s) on prototype is /are carried out on the basis of standard procedures as notified under specific rules. Results of such tests are property of bearer of TAC. These results cannot be disclosed unless specifically ordered by Government Court, etc.
4. The bearer of the TAC is under the obligation to ensure production strictly as per the provisions of the specific TAC.
5. ICAT is not responsible for testing each vehicles / components / parts / assemblies etc for which TAC is issued. Further, ICAT is not responsible for ensuring manufacturing quality of the type approved vehicles / components / parts / assemblies etc.
6. ICAT is no way responsible for any misuse or copying of any design / type / stems in connection with entire vehicle / components / parts and assemblies covered under the TAC.
7. Breach of any statutory provision of Indian laws or laws of other countries, will be sole responsibility of the bearer of the TAC and ICAT shall not be liable for any claims or damages. The bearer shall alone be liable for the same, and shall undertake to indemnify ICAT in this regard.

8. ICAT has the right, but not under obligation to initiate cancellation / withdrawal of the certificate issued, in case of any fraud, misrepresentation, when it surfaces and comes in the knowledge of ICAT.
9. ICAT division of National Automotive Board (NAB).

The appropriate local court at Gurugram shall have the jurisdiction in respect of any dispute, claim or liability arising out of this certificate / report.

### SECURITY FEATURES

This certificate has the following security features;

1. Ultraviolet (UV) printing: This certificate contains following the information printed in UV ink which can be read only under UV light:
  - (a) Certificate number (below the certificate number on the top left side)
  - (b) Signature of Director (bottom right side)
2. Pantograph (top right below the number of pages): This box will appear only on original document
3. Watermark (diagonally in the background on full page):  
The water mark consists of company name and model name.
4. Micro text (horizontal line in signature boxes): The thin hairline consists of company name and model name
5. Secure Mark (topmost right): The QR code consists of company name, certificate number & date and model name

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Date: 10<sup>th</sup> January 2025

## COP Annexure-I

Criteria	COP Required
RECD Manufacturer / importer / Retrofitter	RECDs fitted on engine of all rallings shall be subjected to the verification of CoP once for every 500 units per family or once a year whichever is earlier Wherever applicable, RECDs fitted on engines of all rallings of engine shall be subjected to the verification of PCD once every CoP year by PCD family (ies) representative RECD(s). Such demonstration is PCD family dependent and irrespective of combined volumes produced sold under such family(ies)

\*As applicable

## Annexure-II

S.No.	Item Description	Parent RECD Type
		Type 1
1.	Manufacturing Plant address	M/s. Vasthi Instruments Pvt. Ltd. Plot No. 21 & 22 Block No. 24, Phase-4, Auto Nagar, Guntur- 522001 Andhra Pradesh Plant: Guntur, Andhra Pradesh
2	Manufacutrre's trade name or mark	M/s. Vashi Instruments Pvt. Ltd.
3.	RECD family designation	FEVERCD-7200
4.	RECD type/model designation	VE-REF-7200-125
5.	RECD Category (Domestic /imported)	Domestic
6.	Class of RECD	Class II
7.	Type Identification of the RECD	Continuous
8	Location of type ID marking	Refer Specification no.

		VIPL/RECD/21/11/24 5.12.2024 clause no. 1.8	dtd
9.	Identifying part number(s) of the RECD	VE-REF-7200-125	
10.	Engine / for which the RECD is intended (application range)	Tested Engine Model : QSB 5.9-G1 Application Range: 40kW to 137.2 kW (Refer Annexure-III)	
11.	PM Reduction Efficiency of the RECD	98.25%	
12.	Designed for fitment to an engine meeting the emissions requirements of (Regulation and Stage)	CPCB Stage – II	

ICAT Ref. No.	2024-1468; IOCS No. 181989
Base Engine Type Approval Certificate number	ARAI/MoEF/DGTA/CILP-F40/2014-21
Test Report Reference	CTOEU 0003 dt 07/01/2025
Authorized Signatory	
Sd/- SITARAM KASHYAP DEPUTY GENERAL MANAGER	SD/- SAURABH DALELA DIRECTOR

COUG 0008

Date: 10<sup>th</sup> January 2025

## Annexure-III

List of applicable engine(s) as per 771€ dated 11.12.2013 and GSR 232(E) dated 31.3.2014 Phase II certified in DG with for corresponding RECD models of RECD Family.					
S.No.	Manufacturer Name & Address	Engine family	Engine Model	Rated gross Mechanical Declared Power	Type approval Certificate number
1.	Ashok Layland Ltd. No. 1, Sardar Patel Road, Gulindy, Chennai-600032	F24	AL4CTIDG	59 kW	ARAM/MoEF/DGTA/ALL-F24/2014 -01-E dated 26 July 2024
2.	Ashok Layland Ltd. No. 1, Sardar Patel Road, Gulindy, Chennai-600032	F25	AL4CTIDG3	78 kW	ARAM/MoEF/DGTA/ALL-F26/2014 -02-E1 dated 26 July 2024
3.			AL4CTIDG4	94 kW	
4.			AL4CTIDG1	94 kW	
5.			AL4CTIDG2	116 kW	
6.			AL4CTIDG3	130 kW	
7.	Ashok Layland Ltd. No. 1, Sardar Patel Road, Gulindy, Chennai-600032	F38	AL4CTIDG5	59 kW	ARAM/MoEF/DGTA/ALL-F38/2014 -01-E dated 16 January 2020
8.			AL4CTIDG5	39 kW	

9.	Ashok Layland Ltd. No. 1, Sardar Patel Road, Gulindy, Chennai-600032	F31	AL4CTIDG1	39 kW	ARAM/MoEF/DGTA/ALL-F31/2014 -03-E dated 26 July 2024
10.	Ashok Layland Ltd. No. 1, Sardar Patel Road, Gulindy, Chennai-600032	F50	AL4CTIDG6	116 kW	ARAM/MoEF/DGTA/ALL-F50/2022 -01-E dated 03 February 2022
11	Cooper Corporation Pvt. Ltd. Plot No. MSC-1, Engine Division Post Kodali Addl. MDC Satara-415003	F12	385D1C62W	52 kW	ARAM/MoEF/DGTA/ALL-F12/2017 dated 23 June 2017
12.			385D1C62W	52 kW	
13	Cooper Corporation Pvt. Ltd. Plot No. MSC-1, Engine Division Post Kodali Addl. MDC	F10	385D1C85RW	85 kW	ARAM/MoEF/DGTA/ALL-F10/2014-E1 dated 17 August 2015
14			485D1C113RW	113 kW	
15			385D1C75RW	75.5 kW	
16			485D1C100RW	100 kW	
17			685D1C180RW	120 kW	

	Satara-415003				
18	Deutz Engine	F4	TCD2013L062 V (03UC151)	151 kW	ARAM/MoEF/DGTA/ALL-F4/2014 -01-E dated 8 June, 2016
19	India Pvt. Ltd.6,		TCD2013L042 V (03UC151)	100.3 kW	
20	Ramabai Ambedkar		TCD2013L052 V (03UC151)	130 kW	
21	Road, 8 Wing, 4 <sup>th</sup> Floor, Heritage House, Pune 411001, Maharashtra, India		TCD2013L042 V (03UC151)	85.6 kW	
22	Cummins India Limited, Cummina India Office Campus Tower A, 5 <sup>th</sup> Floro Survey No. 21, Balewadi, Pune-411045	F48	48TAA3.3-G11	62.5 kW	ARAM/MoEF/DGTA/CILP-F16/2014-16-E4 dated 22 February 2016
23	Cummins India Ltd. Kothrud, Pune 4110388	F37	X3.6TAAG1	39.14 kW	ARAM/MoEF/DGTA/CILP-F37/2014-12-E dated 22 February 2016
24	Greaves	F63	3G11TAG24	42.3 kw	ARAM/MoEF/DGTA/ALL-F63/2015 -01-E dated 22 February 2016
25	Cotton Ltd. Industrial		3G11TAG25	59 kw	
26	Engines	F101	3G11TAG28	114 kw	ARAM/MoEF/DGTA/

27	Unit, Plot No. 1-2/A,		3G11TAG25	93 kw	ALL-F101/2015 -01-E dated 18 August, 2021
28	MIDC Chikalthana, Aurangabad-431210	F81	3G11TAG26	74.5 kw	ARAM/MoEF/DGTA/ALL-F101/2015 -01-E dated 18 August, 2021
29	Kirloskar Oil Engines Ltd. Khadki, Pune	F108	HA494TCIG1	41.2 kw	ARAM/MoEF/DGTA/ALL-F101/2015 -01-E dated 22 February 2016
30			HA694TCIG1	61 kW	
31		F111	4R1D40TAG1	74 kW	ARAM/MoEF/DGTA/ALL-F101/2015 -01-E dated 22 March, 2014
32		F109	3R1D40TAG1	41.2 kW	ARAM/MoEF/DGTA/ALL-F101/2015 -01-E dated 22 March, 2014
33		F123	8R1080TAG2	114.7 kw	ARAM/MoEF/DGTA/ALL-F101/2015 -01-E dated 27 Dec, 2019
34		F110	4R810TAG1	51 kW	ARAM/MoEF/DGTA/ALL-F101/2015 -01-E dated 25 Dec, 2021
35		F112	4K1080TAG1	114.7 kW	ARAM/MoEF/DGTA/ALL-F101/2015 -01-E dated 5 January 2021
36			4K1080TAG2	93.4 kW	
37		F113	6K1080TAG2	147.7 kW	ARAM/MoEF/DGTA/KOEL-F113/2015 -01-E dated 22 March, 2014
38			6R1080TAD	114.7 kW	
39			6R1080TAG1	128.7 kW	
40	SKL (India) Private Limited C 2117 Oberol Garden Estate,	F6	4H50TIC3000	50.0 kW	ARAM/MoEF/DGTA/MP/SKL-F6/2015 dated 3 July 2018

	Chandivali, Andheri, (East), Mumbai- 400072				
41	M/s. Harison Generators Private Limited, No. E-17, Focal Point, Industry Area, Pattala, Punjab- 147001	F-12- ZLD	4K41LD	74 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 22 June, 2020
42	Mahindra & Mahindra Ltd.	F45	4035GM-C2	68.9 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 20 November, 2017
43	Implement ation division, MIDC, Hingna Road, Nagpur- 440016	F65	4725GMAC2	48.12 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 6 July, 2016
44	Mahindra & Mahindra Ltd.	F66	4905GMAC2	80.2 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 6 July, 2016
45	Implement ation division, MIDC, Hingna Road,	F89	41125AGM-02	74.5 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 4 June 2019

	Nagpur-440016				
46	Mahindra Heavy Engines Pvt. Ltd.,	F21	mPower61565 G1	114.7 kW	ARAM/MoEF/DGTA/ALL-F101/2015 -01-E dated 13 November, 2017
47	Plot # A-1/1, Chakan Industrial Area, Phase-IV, Village Nigoje, Chakan, Taluka-Khed Pune-410501	F17	mPower61565 G	114.7 kW	ARAM/MoEF/DGTA/ALL-F101/2015 -01-E dated 17 December 2019
48			mPower41285 G	93 kW	
49			mPower41565 G	114.7 kW	
50	Tata Motors Limited, Pimpri, Punje	F33	697 TC 10	116 kW	ARAM/MoEF/DGTA/ALL-F101/2015 -01-E dated 29 May, 2019
51			697 TC 13	93.5 kW	
52			697 TC 14	81.5 kW	
53		F24	497 TC 74	67 kW	ARAM/MoEF/DGTA/ALL-F101/2015 -01-E dated 17 June, 2014
54			497 TC 75	56.5 kW	
55			497 TC 76	47 kW	
56			497 TC 77	42 kW	
57		F25	497SP TC76	42 kW	ARAM/MoEF/DGTA/ALL-F101/2015 -01-E dated 23 August, 2016
58		F27	697 TC 52	93.5 kW	ARAM/MoEF/DGTA/ALL-F101/2015 -01-E dated 13 June, 2019
59	697 TC 51		81.5 kW		
60	Tata Cummina Pvt. Ltd.,	F47	4BTAA3.9-G4		ARAM/MoEF/DGTA/ALL-F101/2015 -01-E dated 23 Sept 2016
61	Telco Township, Jamshedpur,	F40	OSB 5.9=-G1	137 kW	ARAM/MoEF/DGTA/ALL-F101/2015 -01-E dated 23 Sept 2017
62		F49	6BTAA5.9-	110 kW	ARAM/MoEF/DGTA/

	Jharkhand		G13		ALL-F101/2015 -01-E dated 26 Sept 2019
63	M/s. JCB India Ltd., 23/7, Mathura Road, Ballabgarh -121004 Haryana India	F7	JCB448TG-72	72 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 20.6.2014
64			JCB 448 TG-60	60 kW	
65		F8	JCB 448 TCAG-92	92 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 20.08.2014
66		F9	JCB 448 TCAG-121	121 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 15.06.2015
67	Mahindra & Mahindra Ltd. Implementation Division, MIDC, Hingna Road, Nagpur-440016	F75	4575TCIGM-C2	38.1 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 20 November, 2017
68	Cummina India Ltd. Kathrud, Pune-4110388	F37	X3 5TAAG1	39.14 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 22 February, 2016
69	VE Commercial Vehicle Ltd. 102, Industrial Area No.2, Pithampur-454775, Dist Dhar, Madhya Pradesh	F4	EE483TCI82.5 KVA CPCB-II	59 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 3 November, 2017
70			EE483TCI82.5 0KVA CPCB-II	48 kW	
71		F5	EE683 TCI 82.5KVA CPCB-II	77 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 3 November, 2017
72		F7	EE694TCI 125KVA	115 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E

			CPCB-II		dated 21 June 2017
73			EE694TCI 100KVA CPCB-II	95 kW	
74	M/s. Baudouin (Welfang) Power Co. Ltd. Add: No. 197A,	F6	6M11G140/5E 3	129 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 16.11.2018
75			6M11G12 5/5E3	117 kW	
76			6M11G82 5/5E3	55 kW	
77	Fushou East Street, High-new	5M11G	6M11G2D2/5	143 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 6.7.2020
78	Technolog y, Industrial	4M12G 6D5	4M12G6D2/5	125 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 13.07.2020
79	Developme nt Zone, Welfang,	4M06G 8D3	4M12G6D2/3	96 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 13.07.2020
80	Shandong, China	4M08G 6D6	4M12G6D2/5	60 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 13.07.2020
81		4M07G 6	4M12G6D2/3	120 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 1.12.2020
82		4M07G 2	4M12G6D2/6	78 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E dated 1.12.2020
83	Internation al Tractor Ltd.	F25	4105GLT	52.3 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 7.7.2017
84			4105GLT	42.44 kW	
85	Village Chak, Gujjran, P.O. Piplanwala , Jalandhar Road,		4105GTIC	66.41 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 7.7.2017

	Hoshiarpur, Punjab- 146022				
86	Escorts Ltd. Plot NO. 2&3, Sector-13, Faridabad- 121007, Haryana	F9	G82.5	65.5 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 17.10.2016
87	Eicher Tractors, (A unit of	F12	1751ES	118kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 28.5.2016
88	Tafe motors & Tractors Ltd.) Itarana Road, Alwar-301 001.	F9	881ES	60.5 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 17.10.2016
89	VE Commercial Vehicle Ltd. 102, Industrial Area NO.2, Pitampura 454775, Dist Dhar, Madhya Pradesh	F4	EE483TC140k VA CPCB-II	38 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 3 November 2017
90	Eicher Tractors, (A Unit of	F5	621ES	43.5 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 27.03.2014
91	TAFE Motors & Tractors	F13	422 TCI	44.14 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 37.2014
92	Ltd.) Itarana	F14	1121ES	74.9 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E

	Road, Alwar- 301001				Dated 8.7.2020
93		F15	1401ES	94.3 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 10.02.2016
94		F18	1122ES	74.9 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 25.11.2019
95		F19	1402ES	94.3 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 19.03.2020
96	M/s. Shandong	F6	6M11G140/SE 3	129 kw	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 18.11.2016
97	Heavy Industry		6M11G125/SE 3	117 kw	
98	India Pvt. Ltd. Add:		6M11G82.5/SE 3	85 kw	
99	Survey No. 280/281, Hinjawadi	6M11G	6M11G2D2/5	143 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 6.7.2020
100	Phase-II, Village Mann,	4M12G 605	4M12G8D2/5	125 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 13.7.2020
101	Taluka Mulshi, Pune-	4M08G 603	4M06G8D2/5	86 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 13.7.2020
102	411057, Maharashtra India	4M06G 605	4M05G8D2/5	82 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 13.7.2020
103		4M07G 6	4M07G8D2/3	120 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 14.12.2020
104		4M07G 2	4M07G2D2/5	78 kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 14.12.2020
105	Cummins India Ltd. Kothnud, Pune 411038	F58	X2.7TAA-G8	38. kW	ARAM/MoEF/DGTA/ ALL-F101/2015 -01-E Dated 23 <sup>rd</sup> August 2019.

Note: Engine details mentioned above are sourced from: [www.cpcb.nic.in](http://www.cpcb.nic.in)

\*\*\* END OF DOCUMENT\*\*\*

Authorized Signatory	
Sd/- SITARAM KASHYAP DEPUTY GENERAL MANAGER	SD/- SAURABH DALELA DIRECTOR



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# ANNEXURE R6/8 (Colly)

149

67



(A Govt. of Haryana Undertaking)  
Website: www.dhbvn.org.in  
**Electricity Bill**



Duplicate Bill



Account No: 0729753285

Name: <b>HEMANT KUMAR</b>		Account No: <b>0729753285</b>	Net Payable Amount on or before Due Date (₹): <b>117203.00</b>
Address: PLOT NO 15 1, SEC 31, HSIDC, 121003, FARIDABAD, HR-121003, IND		Old Acct No: 1211205UAJQC0007	Due Date: <b>25/08/2025</b>
Circle : Faridabad Circle-1		K No:	Surcharge(₹): 1711.00
Division: Division Old Faridabad	Cycle/Group: AJQC/05U	Issue Date: 13/08/2025	Gross Amount Payable After Due Date(₹): <b>118914.00</b>
Sub Division: F12-West	Bill Month: AUG/2025	Bill No: 072971724927	
Net Payable Amount in words: One Lakh Seventeen Thousand Two Hundred Three Rupees Only			

User Id:- reportus Generated On:- 26-08-2025 02:10:56

Meter No.	Meter Reading Date		Period Days	MDI	Unit	Meter Reading		M.F.	Consumed Units	Billed Units	Bill Basis	Read Rmrk	Mtr Sts
	Old	New				Old	New						
Q1051094	01/07/2025	01/08/2025	31	72.00 (KW)	kWh	3083.8	3573.4	20	9792	9792	OK	OK	A
Q1051094	01/07/2025	01/08/2025	31	0.00 ()	kVAh	4576.4	5269.4	20	13860	13860	OK	OK	A

Arrears Outstanding for the Financial Year (₹)				Slab Calculation			Connection Details			
Description	Previous	Current	Total (₹)	Unit	Rate	Amount (₹)	Tariff Category			
SOP Charges	0.00	0.00	0.00	13860	6.600	91476.00	Flats in BS (DS)	LTS-NDS		
F.S.A.	0.00	0.00	0.00	Total 91476.00			Supply Voltage(kV)	0.40 kV		
Surcharge	0.00	0.00	0.00	Applicable Tariff on Read Date:			Sanctioned Load (kW/KVA)	49.90/0		
E. Duty	0.00	0.00	0.00				MMC(₹)	0.00		
M	0.00	0.40	0.40				Security Deposit	50000.01		
Fixed Charges	0.00	0.00	0.00				DOC/DOE	12/12/2024/		
Excess Credit	0.00	0.00	0.00				Meter Ownership/MDI Meter	Nigam Meter/		
Total Arrear	0.00	0.40	0.40				Meter Make/Meter Type	Secure Meter Ltd. /3- PHLTCT		

Details of Charges for Current Cycle		Details of Amount Payable		Last Payment Details				
Description	Amount (₹)	Description	Amount (₹)	Amount(₹)				
Fixed Charges	12739.72	Current Cycle Charges	117202.19	134314.00				
Energy Charges	91476.00	Arrears/Outstanding Dues	0.40	072975318882				
MMC/FC for Reconnection	0.00	Sundry Charges/Allowances	0.00/0.00	23/07/2025				
Amount to cover MMC	0.00	Provisional Adjustment/BR Adj.	0.00	Mode of Payment				
FPPAS	4602.24	LPS Adjustment	0.00	Previous Consumption Pattern				
TDS/TCS	0.00/0.00	Adv. Security Deposit Amt*/Non Energy chrg	0.00	Bill month	Units (KWH)	Units (KVAH)	MDI	Sta:rs
Excess Load Surcharge	5228.67	Net Payable Amount On Or Before Due Date(₹)	117203.00	Feb-2025	8036	12380	70	OK
Capacitor Surcharge	0.00	Surcharge(₹)	1711.00	Mar-2025	12228	18728	70	OK
MSC/Green Energy Premium	0.00/0.00	Gross Amount Payable After Due Date(₹)	118914.00	Apr-2025	11864	18440	74	OK
Line Service Charges	0.00	Brief details of Sundry charges /allowances		May-2025	8592	12794	84	OK
Capacitor Service Charges	0.00			Jun-2025	10754	15142	72	OK
Solar Rebate /Prepaid Rebate/Gaushala Rebate	0.00/0.00/0.00			Jul-2025	10162	14004	70	OK
Govt. Subsidy/Battery Rbt	0.00/0.00			PAN / TAN : /				
Electricity Duty	979.20			Date from which bill other than "OK" is being issued: Reason:				
Miscellaneous Tax / P Tax	2176.36							
Total Current Cycle Charges (₹)	117202.19							

SD to be drawn in favour of SDO F12-West , DHBVN , FARIDABAD

**Important Information for consumers:**  
Payment of this bill can be made online by logging on the Website: www.dhbvn.org.in at any time and at office counter on all working days during working hours i.e. 09:00AM to 05:00PM.  
This Bill be considered as a notice under section 56 of The Electricity Act 2003. Kindly pay the bill by due date. In case of default the connection is liable to be disconnected after 15 days of due date.  
\*The interest accrued on security deposit during the year shall be paid in bill of ensuing financial year. The security deposit shall be reviewed based on previous year consumption on annual basis. This bill does not confer any rights of ownership on the property where this connection exists. T&C shall apply.

Address and Telephone Number(s) of the authorities relating to consumers grievances		
Grievance pertaining to this bill can be lodged with	Address & Telephone number(s) of the	For all types of complaints/billing information call at:
Assistant General Manager Operation - F12-West	Consumer Grievance Redressal Forum	18001804334 / 1912 (Toll Free)
	HETRI HOUSE, GURUGRAM	1800 180 2124 (Vigilance Toll Free)
	Ombudsman	
	HERC, Sec-4, Bays No. 33-36, Panchkula, Haryana Email ID : eo@nic.in Contact No. - +91(172)2572299 WhatsApp No:-	

TRUE COPY



150

68

(A Govt. of Haryana Undertaking) Website:www.dhbvn.org.in Electricity Bill



Duplicate Bill

1 7 2 9 7 5 3 2 8 5 1 2 6 3 9 0 2 3 0 6 2 0 2 5 1 2 8 2 3 4

Account No: 0729753285

Table with account details: Name: HEMANT KUMAR, Address: PLOT NO 15 1, SEC 31, HSIDC, 121003, FARIDABAD, HR-121003, IND. Account No: 0729753285, Net Payable Amount on or before Due Date (₹): 126390.00, Due Date: 23/06/2025, Surcharge(₹): 1844.00, Gross Amount Payable After Due Date(₹): 128234.00.

User Id:- reportus Generated On:- 26-08-2025 02:11:53

Meter and Read Details (\* Latest MCO is shown in case of multiple MCO in one billing cycle)

Table with meter readings: Meter No., Meter Reading Date (Old, New), Period Days, MDI, Unit, Meter Reading (Old, New), M.F., Consumed Units, Billed Units, Bill Basis, Read Rmrk, Mtr Sts.

Arrears Outstanding for the Financial Year (₹)

Table with arrears: Description, Previous, Current, Total (₹). Includes SOP Charges, F.S.A., Surcharge, F. Duty, Fixed Charges, Excess Credit, Total Arrear.

Slab Calculation

Table with slab calculation: Unit, Rate, Amount (₹). Total 99937.20.

Connection Details

Table with connection details: Tariff Category, Flats in BS (DS), Supply Voltage(kV), Sanctioned Load (kW/KVA), MMC(₹), Security Deposit, DOC/DOE, Meter Ownership/MDI Meter, Meter Make/Meter Type.

Details of Charges for Current Cycle

Table with current cycle charges: Description, Amount (₹). Includes Fixed Charges, Energy Charges, MMC/FC for Reconnection, FPPAS, Excess Load Surcharge, Capacitor Surcharge, MSC/Green Energy Premium, Line Service Charges, Capacitor Service Charges, Solar Rebate /Prepaid Rebate/Gaushala Rebate, Govt. Subsidy/Battery Rbt, Electricity Duty, Municipal Tax / P Tax, Total Current Cycle Charges (₹).

Details of Amount Payable

Table with amount payable: Description, Amount (₹). Includes Current Cycle Charges, Arrears/Outstanding Dues, Sundry Charges/Allowances, Provisional Adjustment/BR Adj., LPS Adjustment, Adv. Security Deposit Amt\*/Non Energy chrg, Net Payable Amount On Or Before Due Date(₹), Surcharge(₹), Gross Amount Payable After Due Date(₹).

Last Payment Details

Table with last payment details: Amount(₹), Receipt No, Receipt Date, Mode of Payment.

Previous Consumption Pattern

Table with previous consumption pattern: Bill month, Units (KWH), Units (KVAH), MDI, Status.

PAN / TAN : /

Table with PAN/TAN details: Date from which bill other than "OK" is being issued, Reason.

DD to be drawn in favour of SDO F12-West, DHBVN, FARIDABAD

Important Information for consumers:

Payment of this bill can be made online by logging on the Website:www.dhbvn.org.in at any time and at office counter on all working days during working hours i.e. 09:00AM to 05:00PM. This Bill be considered as a notice under section 56 of The Electricity Act 2003. Kindly pay the bill by due date. In case of default the connection is liable to be disconnected after 15 days of due date. The interest accrued on security deposit during the year shall be paid in bill of ensuing financial year. The security deposit shall be reviewed based on previous year consumption on annual basis. This bill does not confer any rights of ownership on the property where this connection exists. T&C shall apply.

Address and Telephone Number(s) of the authorities relating to consumers grievances

Table with grievance details: Grievance pertaining to this bill can be lodged with, Address & Telephone number(s) of the, For all types of complaints/billing information call at.

TRUE COPY



Directorate of Urban Local Bodies, Haryana  
GB Receipt  
Municipal CORPORATION FARIDABAD



Book No: 07 Serial No: 110876  
Demand No: T1701776 Demand Date: 2023-04-01  
Receipt No: G03070230117841 GBReceipt Date: 31/10/2023 13:09:11  
Mobile No: 8826996909 Verify Code: AR  
Property ID: 18EC45U1 Payment Mode: Cash  
Transaction Id: T07020230001701776  
Remarks: Hemant Kumar Sector-31, H.S.I.ID.C, Faridabad Haryana

It is certified that following amount is received from Mr./Mrs. Hemant Kumar on account of Receipt of Property Tax. In case of Draft and Cheque, amount will be credited in to the account of Municipal CORPORATION FARIDABAD. Only when the amount is received in Draft and Cheque.

Charges Detail

S.No.	Fee Name	Fee Amount	Remarks
1	Property Tax	28085.67	
2	Property Tax Arrear	28080.00	
3	Interest on Arrear	5560.00	
4	Rebate(-)	-4212.85	
5	Rebate On Arrear(-)	-4212.00	
6	Rebate On Interest on Arrear(-)	-5560.00	
7	Fire Tax	2808.57	
8	Fire Tax Arrear	2808.00	
Total Amount:		53357.39	



575  
425  
30

Print

Received By:  
ulbg8clerk11

1000 → 1000

Directorate of Urban Local Bodies, Haryana

G8 Receipt

Municipal Corporation Faridabad

Book No. 07

Serial No.110876

Demand No. T1701776 Demand Date 2023-04-01

G8Receipt No. G03070230117841 G8Receipt Date: 31/10/2023 13:09:11

Mobile No. 8826996909 Verify Code AR

Property ID: 1BEC45U1 Payment Mode Cash

Transaction ID T07020230001701776

Remarks Hemant Kumar Sector-31, H.S.I.I.D.C., Faridabad Haryana

It is certified that following amount is received from Mr. Hemant Kumar on account of Receipt of Property Tax in case of draft and cheque amount will be credited in the amount of Municipal Corporation Faridabad draft and cheque

Charges Detail

S.No.	Fee Name	Fee amount	Remarks
1	Property Tax	28085.57	
2	Property Tax Arrear	28080.00	
3	Interest on Arrear	5560.00	
4	Rebate (-)	-4212.85	
5	Rebate on Arrear (-)	-4212.00	
6	Rebate on Interest on Arrear (-)	-5560.00	
7	Fire Tax	2808.57	
8	Fire Tax Arrear	2808.00	
	Total Amount	53357.39	

Received by

ulbg8clerk11

  
TRUE COPY

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680

CHALLAN

Mob.: 9560153505

7503555375

**MOHANBATI WATER SUPPLIER**

Shramik Vihar, Sector-30, Faridabad

Ch.No. 2988 Date 14/09/25

Party Name SRIC

Delivery Time.....

Particulars	Load	Signature
4210 12		
<p>Vehicle No. ....</p> <p><i>[Signature]</i></p>		

For MOHANBATI WATER SUPPLIER

CHALLAN

Mob.: 9560153505

7503555375

**MOHANBATI WATER SUPPLIER**

Shramik Vihar, Sector-30, Faridabad

Ch.No. 2988 Date 14/09/25

Party Name SRIC

Delivery Time.....

Particulars	Load	Signature
4210 12 @ 1500		
<p>Vehicle No. ....</p> <p><i>[Signature]</i></p>		

For MOHANBATI WATER SUPPLIER

**CHALLAN**

Mob.: 9560153505  
7503555375

**MOHANBATI WATER SUPPLIER**

Shramik Vihar, Sector-30, Faridabad

Ch.No. **2443** Date **13/09/25**  
Party Name **S.R.C**  
Delivery Time **9:30 P.M**

Particulars	Load	Signature
<b>20500 ltr</b>		
Vehicle No. ....		

For **MOHANBATI WATER SUPPLIER**

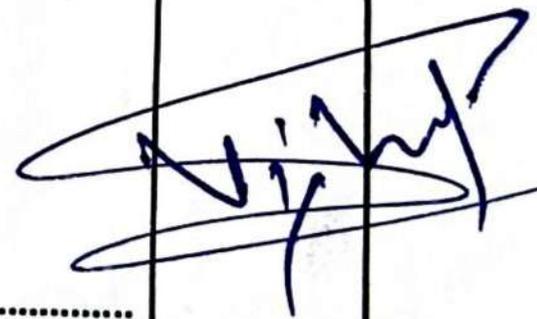
**CHALLAN**

Mob.: 9560153505  
7503555375

**MOHANBATI WATER SUPPLIER**

Shramik Vihar, Sector-30, Faridabad

Ch.No. **2443** Date **13/09/25**  
Party Name **S.R.C**  
Delivery Time **9:30 P.M**

Particulars	Load	Signature
<b>20500 ltr</b>		
<b>@ 3000</b>		
Vehicle No. ....		

For **MOHANBATI WATER SUPPLIER**

  
**TRUE COPY**



155

Arial view of the subject plot shows that the raw material is properly covered with green net and the stone dust is moist

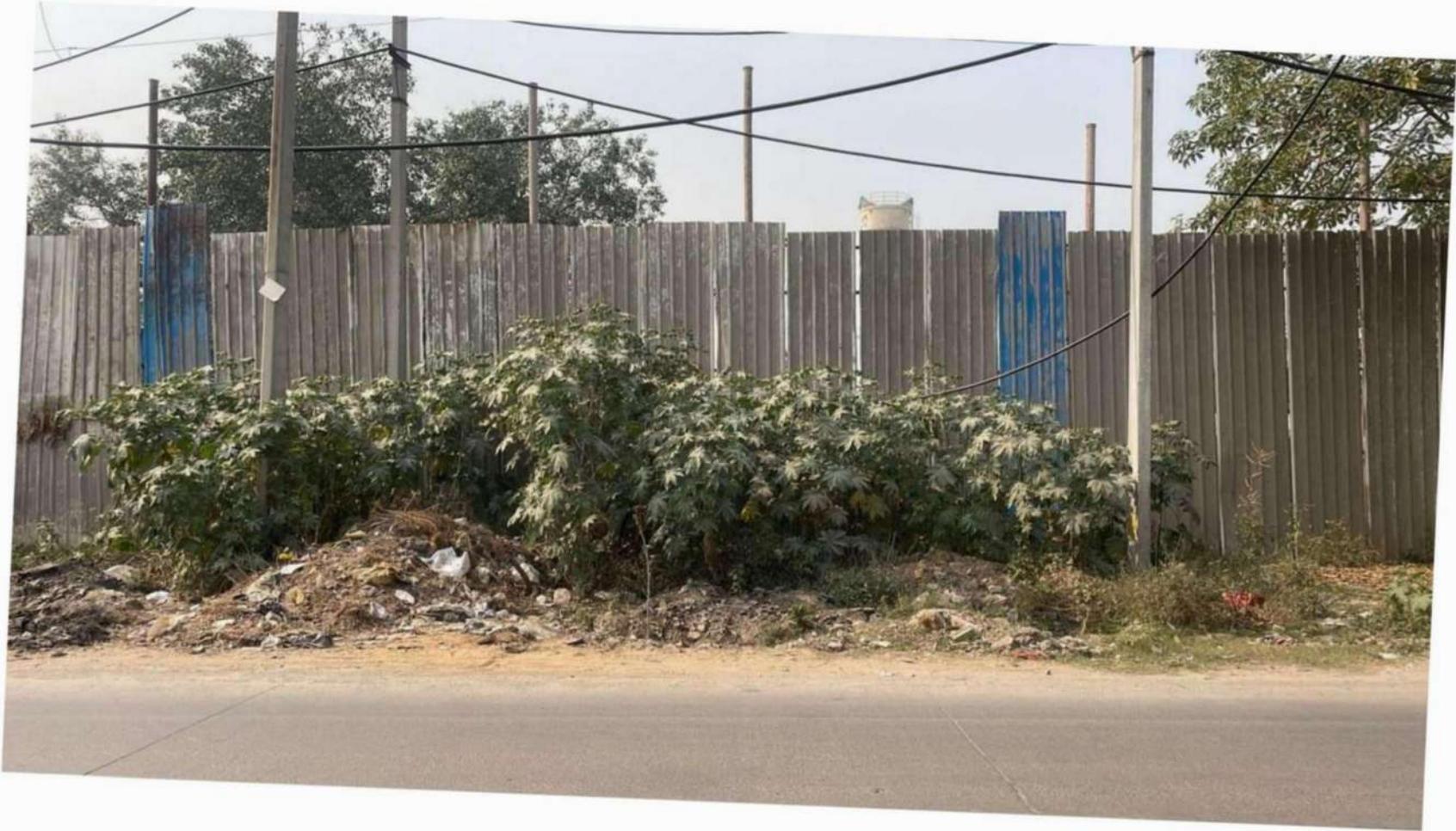
  
TRUE COPY



Arial view to show the broad industrial road and green belt between the subject plot and residential area



photographs shows the water tanker for supplier for industrial process and practice by the answering respondent to ensure the land wet to avoid any dust emission



wind breaker sheets installed on the boundary of the subject plot facing the residential area

  
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wind breaker sheets installed on the boundary of the subject plot facing the residential area

159

TRUE COPY



wind breaker sheets installed on the boundary of the subject plot facing the residential area



green belt towards the residential area



green belt towards the residential area



green belt outside the subject plot

  
TRUE COPY



green belt towards the residential area



Nov 3, 2025 2:08:26 PM  
Road  
Sector 31  
Faridabad Division  
Haryana

raw material is properly covered with green net

  
TRUE COPY



deployment of a dedicated personal for carryout routine practice of sprinkling water all around the subject plot to ensure low dust emission



operation of anti-smog gun in the subject property



gate facing the residential area has been closed in order to ensure no entry and exit of trucks from the industrial road towards the residential area



Concrete Recycling Plant

  
TRUE COPY



Concrete Recycling Plant

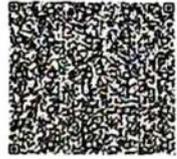


# AQUARIUS ENGINEERS PVT. LTD.

Concrete Pumps, Batching Plants, Boom Pumps

Survey No. 480, 481 & 482, Bhare Darawali Road, Village Ambadwet, Tal. Mulshi, Dist. Pune 412 111.

GSTIN: 27AACCA2748L1Z1



## TAX INVOICE

(ISSUED UNDER GST RULES)

Original For Buyer

IRN : cc182a736599266cfe0097718f4302fb33ec826c4759c2c018ff92a7c9808d04

Invoice No.	<b>P240384</b>	Purchase Order No.	472/24-25
Invoice Date	31/12/2024	Purchase Order Date	15/12/2024
Our GSTIN	27AACCA2748L1Z1	Buyer's PAN	ACGFS1862G
Reverse Charge	NO	Payment Terms	BANK DO
Freight Payment Terms	Paid	Name of Transporter	TEAM TRANS LOGISTICS PVT LTD
Insurance Terms	By Us	L.R.No. & Date.	402-14045-31/12/2024
Delivery Terms		Vehicle No.	HR38W5574
Machine Sr. No.	CW-3065	Way Bill No.	
Hypothication	<b>ICICI Bank Ltd.</b>	Others	
Place of supply	06-Haryana		

Name & Address of Recipient ( Billed to )

Name & Address of Consignee ( Shipped to )

**M/S. SHREE RAM CONCRETE** 169S303  
Plot No: 15/2, Sector 27A,  
Main Mathura Road,  
Faridabad - 121001  
Haryana.

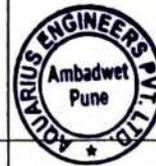
**M/S. SHREE RAM CONCRETE** 002S088  
Plot No: 15, Mathura Road,  
EP Pressforge India Ltd., Sector 31,  
Faridabad - 121003  
Haryana.

State & Code 06-Haryana  
GSTIN 06ACGFS1862G1Z4  
Kind Attn. Mr.Ajeet

State & Code 06-Haryana  
GSTIN 06ACGFS1862G1Z4  
Contact No. 08810581860

S. No.	Description of Goods	HSN/SAC	Quantity	UoM	Rate	Amount
1	CONCRETE RECYCLING PLANT CW10.	84743110	1.000	NO	1100000.00	1100000.00

CERTIFIED TRUE COPY  
For AQUARIUS ENGINEERS PVT. LTD.



*Shree*  
Authorised Signatory

HSN Code	Taxable Amt	IGST %	IGST Amt	Quantity
84743110	1100000.00	18.00	198000.00	1.000

ICICI Bank Ltd.  
DO No. : NIL  
Date: 26.12.2024

Total IGST Amount 1100000.00  
198000.00

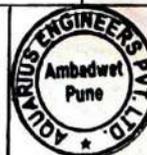
Amount in words: - Twelve Lakh Ninety Eight Thousand Only.

GRAND TOTAL 1298000.00

Certified that the particulars given above are True and Correct

Terms & Condition :

- 1) Interest will be recovered @ 15% p.a. on overdue unpaid bills
- 2) Claims for damages & shortages will be honoured in writing within 3 days from date of receipt.
- 3) Subject To Pune Jurisdiction



For AQUARIUS ENGINEERS PVT. LTD

*Shree*  
Authorised Signatory



## HARYANA STATE POLLUTION CONTROL BOARD

Faridabad Region, Opp. Hewo Appmt., Sector-16A, Faridabad

Email: [hspcbrofr@gmail.com](mailto:hspcbrofr@gmail.com) Website: [www.hspcb.gov.in](http://www.hspcb.gov.in)No./HSPCB/FR/2025/ 27  
To

Dated: 21/4/2025

M/s Shree Ram Concretes  
15/1 Sector- 31, Faridabad.

**Sub: Show cause notice for revocation of consent to Establish issued vide No. 313298224FDBDCTE85081572 Dated 22-11-2024 and Consent to operate issued vide no. 313298225FDBDCTO91703090 dated 07.02.2025 valid for the period 07/02/2025 - 31/12/2034 of M/s Shree Ram Concretes 15/1 Sector- 31, Faridabad.**

Whereas the Consent to Establish and Consent to Operate was granted by Board to M/s Shree Ram Concretes, located at Plot No. 15/1, Sector-31, Faridabad based on the documents submitted by the unit i.e. allotment letter issued by HSIIDC and correspondence with HSIIDC to altered its line of business to the production of Ready Mix Concrete (RMC). This change in business activity was duly communicated to HSIIDC.

Whereas a letter has been received from HSIIDC vide Letter No. HSIIDC :EO:FBD:2025:109 Dated 21-04-2025 and stated as given below:-

*"This is in reference to the above cited subject. The captioned plot was re-allotted to M/s Hemant Kumar S/O Sh. Raj Kumar, Plot No. 15/1, Sector-31, IE, Faridabad by HSIIDC vide re-allotment letter no. HSIIDC:EO:FBD:2023:1270 dated 27.07.2023 for setting up the Industrial Project i.e. manufacturing automotive component and an agreement containing the terms and conditions of re-allotment was also executed by you. As per the complaint received in this office that you are running a RMC Mixture plant in the name of M/S Shree Ram Concrete in an un-authorized way without taking prior approval for project change from HSIIDC. It is clearly evident from said complaint & subsequently joint inspection report of Engg. & IPD, HSIIDC dated 17.04.2025 that you have used the Industrial plot premises for un- authorized activity for running the RMC Mixture Plant and this act is clear violation of the of terms & conditions of Re-allotment letter dated 27.07.2023 & liable for resumption of plot/You are hereby directed to stop the said activity of RMC Mixture plant with immediate effect & called upon to show cause as to why appropriate proceedings should not be initiated against you including resumption of plot for the above said violation. Your reply should reach our office within a period of 07 days from the date of issuance of this notice failing which our office shall be constraint to initiate resumption proceedings in respect of your plot as per terms and conditions of allotment and agreement including dis-connection of water/sewer connections without any further communication in this regard."*



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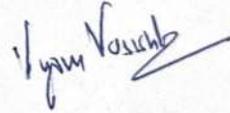
In view of the above, you are directed to show cause within 07 days as to why revocation of consent to Establish and Consent to operate issued to you/unit vide letter referred above may not be revoked due to above said shortcomings/noncompliance.

In case you fail to comply with the observations/incompletion/deficiencies mentioned within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action of CTE/CTO revocation action.

A copy of above is forwarded to The Deputy Commissioner, Faridabad w.r.t. samadhaan shvir complaint No. 9264311844 received on 19-03-2025 for information please.

A copy of above is forwarded to The Estate Manager , HSIIDC Ltd, Faridabad w.r.t and HSIIDC Letter No. EO:FBD:2025:109 Dated 21-04-2025 for information please.

  
**Regional Officer**  
**Faridabad Region**



  
**TRUE COPY**

By Hand / Through Speed Post  
Through Email at Email id:-  
hspcbofr@gmail.com

To

HARYANA State Pollution Control Board  
Faridabad Region, Opp. HEWO Apptm., Sector-16A, Faridabad  
Through its Regional Officer

**SUBJECT:-** Reply to your Show Cause Notice bearing No. HSPCB/FR/2025/27 dated 21-04-2025 served upon the undersigned on 21-04-2025

Sir,

The undersigned most respectfully submits as under:-

1. That Plot No. 15/1, Milestone, Mathura Road, Faridabad was got purchased by the undersigned on 14-10-2022 vide registered sale deed.
2. That there has never been any violation at the end of the undersigned or M/s. Shree Ram Concrete calling for revocation of consent to establish and operate qua M/s. Shree Ram Concrete at:- plot no. 15/1, Sector-31, Industrial Estate, Faridabad.
3. That the alleged revocation of consent to establish and operate is unsustainable and the show cause notice under reply warrants immediate withdrawal by your esteemed office.
4. That the undersigned is a young chap and with object of setting up industry of auto components got transferred / purchased aforementioned plot. Owing to making huge investment in purchasing the said plot, the undersigned and his family members were left with no requisite fiscal to set up manufacturing unit of automotive components and consequently, it was deemed fit and necessary to continue with the business activities of manufacturing RMC (Ready Mix Concrete) which my father had been undertaking



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1



- in the name and style of M/s. Shree Ram Concrete since the year 2012.
5. That M/s. Shree Ram Concrete has attained remarkable goodwill and sustaining name in the market of RMC and is the leading manufacturer of Ready Mix Concrete (RMC). The manufacturing activity being undertaken by industry - M/s. Shree Ram Concrete does not fall in the "Restrictive List" of the HSIIDC.
  6. That the undersigned is a young chap assisting his aged father in carrying out business activities of manufacturing and selling RMC.
  7. That the industry of manufacturing and selling RMC carries on its manufacturing process by employing state of the art machinery. After obtaining orders for supply of RMC, M/s. Shree Ram Concrete inducts into manufacturing process by procuring cement from primary cement manufacturers and majorly from M/s. Ultratech Cement Ltd.. In order to have ZERO pollution content, M/s. Shree Ram Concrete has installed and erected "tall towers" popularly known as "Silos" wherein cement is fed directly by the closed trucks which control wastage and target zero pollution content. After the cement is fed in Silos, RMC is manufactured in fully automated batching plant with the help of highly equipped software and PLC system (Electrical System). After the finished product – RMC is ready, it is loaded into covered transit mixture and supplied to the end customers which includes government infrastructure projects, hospitals, schools, factories, residential houses etc..
  8. That Rome was not built in a day and said proverb squarely applies to the case of undersigned and M/s. Shree Ram Concrete. It is worth noting that achieving significant results or goals take time, efforts, and patience as accomplishing and achieving significant results or goals takes time, effort, and patience and accomplishing something great is not an overnight process. Huge and hefty



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2



investment has already been made and calling for highhanded action of revocation of consent to establish and operate shall ruin the undersigned and his family members and shall put all of us to starvation and to starvation of all employees, administrative staff and workmen working in the said manufacturing unit which are almost of the total strength of 40 to 45 direct employees and 25 to 30 indirect employees (through contractor) and administrative staff -10 to 11 persons.

9. That in the growth of Indian Economy, the State of Haryana has been aptly epitomizing and the same has been always possible through growth of industries. RMC plays a vital role in the infrastructure development as no infrastructure project can be believed to be accomplished without RMC Plant. Ours is a Welfare State and the object of government has been to ensure a smooth start up and support to the new enterprise and the object has never been to crush down such establishments and thus the undersigned and his RMC Plant cannot be an exception to the general policy.
10. That intimation regarding change of nature of manufacturing business was duly intimated to your office and more particularly referred to and contained in your show cause notice. Said written intimation dated 11-11-2024 issued to HSIIDC was never replied by HSIIDC and said change of nature of manufacturing business was ever objected to or refused by said office - HSIIDC.
11. That revocation of consent to establish and operate is the harshest step and rarest to be invoked as the same is a drastic step. There is no illegal or prohibited activity been undertaken at the spot and thus calling for fully considering legitimate use of the plot prior to taking drastic step be fully considered before any further action is taken at your end.



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12. That issuance of show cause notice by merely referring to show cause notice issued by HSIIDC is highly prejudicial to the interest of the undersigned / M/s. Shree Ram Concrete. In this manner, the show cause notice is premature and violative which has been mechanically issued and without appreciation of the fact that there is no prohibited activity being under taken at the spot. Recital of apprehended action of revocation of consent to establish and operate depict your pre-determined approach which is again harsh for the interest of the undersigned / M/s. Shree Ram Concrete. The factum of undersigned using the said plot by adhering to all your norms and without violation of any law, bye-law, rule and notification and related legislations detail and depict the true and correct path which the undersigned is following. The government functionary is puppet at the hands of certain persons who boast and project themselves as complainant against me and our RMC Plant in your office. Despite my repeated requests, I have not been shared alleged complaint moved in your office by said persons who have approached me and demanded hush money for facilitating us to carry out our business activities peaceably. My reluctance has caused me to face such untoward threatened action of revocation of consent to establish and operate qua my business without any cause.
13. That the "industry" is being run in the name and style of M/s. Shree Ram Concrete adheres to and conforms to all the business norms. Timely Tax to the Income Tax Department, GST Department is being paid togetherwith all other statutory compliances including but not limited to ESI, PF. There is ongoing financial assistance obtained from ICICI Bank and HDFC Bank in the form of overdraft limit and machinery, equipment finance respectively. Carrying out threatened action of revocation of consent to establish and operate would



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cause indiscipline in the financial assistance adding to the miseries of the undersigned and his family members.

14. That intentions of each of us has always been Bonafide. Had there been any ill -intention imputed in the head and heart of the undersigned and his family members in running and operating RMC Plant, I would not have myself intimated about change of nature of manufacturing business. My bonafides intentions can be well appreciated that carrying out of RMC Plant is not restricted by office of HSIIDC. The undersigned / M/s. Shree Ram Concrete is also ready and willing to make any compliances at your end in future.
15. That the undersigned bonafidely believed that running of RMC Plant being not a restrictive activity would never be violation of terms and condition of terms of allotment of plot as the object of vicinity is running of industry and the establishment is being run by M/s. Shree Ram Concrete by adhering to all statutes and specifically the statutes relating to environment. Switching over to said business occurred under the bona fide belief that it fell within permissible usage, and there was no express or implied prohibition in the original terms of allotment of plot.
16. That the bonafides of undersigned can be well appreciated from the fact that though M/s. Shree Ram Concrete is suffering loses day by day owing to not carrying of any production activity, since the receipt of show cause notice and this clearly indicates my bona fide intention to comply with all statutory and contractual obligations. There has been no wilful or intentional violation at the end of the undersigned. I request your Goodself to visit the spot and conduct spot inspection togetherwith opposite party which I undertake to videograph each moment at my own expenses to understand the complete manufacturing process at our plant. It would thus leave no scope and would conclusively pin-point that there is no harm



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5



being caused to any person in the so-called name of causing pollution. There is no attraction for drastic step of revocation of consent to establish and operate as the undersigned and RMC plant have been acting in consonance with the terms of allotment of plot. The manufacturing activity would thus safely denote that the same is in line with the general developmental character of the area i.e. industrial activity.

17. That the alleged change of user was not done with any malafide intent or to derive undue advantage as it was done with prior written intimation to office of HSIIDC. This reflects my bona fide intention to comply with all applicable regulations. I assure you that I have been compliant with all applicable regulations and have acted in good faith regarding the usage of the plot. My actions regarding the usage of the plot have been in accordance with relevant laws and regulations. There has never been any complaint against the manufacturing activity of the undersigned at this spot at any point of time in the past from any other person except the present persons who are targeting me owing to ill designs of extorting hush money from me. It is high time to balance and weigh both the sides. The undersigned and M/s. Shree Ram Concrete are endeavouring to create employment, generate revenue for the State by adhere to all statues and specifically the Environment legislations. It shall not out of place to mention here that as the activity of undersigned has always been conforming to environmental laws, regulations, standards and other requirements, there has never been any action from the your Board in this plot. It is pertinent to mention here that RMC falls under the green category of your Board.

I have duly replied to the show cause notice issued by HSIIDC separately which is also unsustainable as no prior approval for change of projects is



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required from HSIIDC. There are no shortcomings and non-compliances at the end of undersigned or M/s. Shree Ram Concrete.

18. **PRAYER WITH FOLDED HANDS:-** In light of the above, I respectfully request that the contemplated action of revocation of consent to establish and operate may kindly be reconsidered and show cause notice be withdrawn. Needless to mention that, I remain committed to adhering strictly to the norms and guidelines issued by your Board.



Dated:- 26-04-2025

M/s. Shree Ram Concrete

At:- Plot No. 15/1, Milestone, Mathura Road, Faridabad

Through its Authorised Signatory - Hemant Kumar

Son of Shri Raj Kumar

Resident of H. No. 194, Sector-37, Faridabad

Now at:- H. No. 522, Sector-17, Faridabad

Mobile No.: 8130713434



[TRUE COPY]

# Annexure R6/14

# 99



## HARYANA STATE POLLUTION CONTROL BOARD

Faridabad Region, Opp. Hewo Appmt., Sector-16A,  
Faridabad

Email: [hspcbrofr@gmail.com](mailto:hspcbrofr@gmail.com) Website:  
[www.hspcb.gov.in](http://www.hspcb.gov.in)



To

M/s Shree Ram Concretes,  
15/1 Sector-31, Faridabad.

**Sub: Directions for further improvement in the Air pollution System and devices installed in the premises.**

Whereas, this office acknowledges the operational significance of your Ready-Mix Concrete (RMC) unit in the region. However, to further align your operations with environmental best practices and in response to concerns raised by the public, a site inspection was conducted to assess the current compliance status.

Based on the inspection, certain areas have been identified for improvement to ensure compliance with applicable environmental standards. We encourage you to kindly take the following actions at the earliest and submit report immediately:

**Positive Action Points for Environmental Improvement and public interest**

**1. Barricading & Wind Screens**

Ensure proper barricades and functional wind screens are in place to effectively control dust and protect air quality especially facing the residential area.

**2. Anti-Smog Gun Utilization**

Increase the use and timely operation of anti-smog guns to meet pollution control standards and enhance the air environment.

**3. Paving of Roads**

Pave all access and internal roads to reduce dust generation and maintain a cleaner site.

**4. Vehicle Washing Regulation**

Conduct vehicle washing only in designated areas equipped with proper drainage and treatment, in line with environmental norms.

**5. Material Handling & Storage**

Store construction materials securely and under cover to prevent spillage and contamination.

**6. Water Sprinkling Optimization**

Upgrade and maintain water sprinkling systems for consistent and effective dust suppression.

These measures will contribute significantly to enhancing environmental performance, ensuring the well-being of the surrounding community, and maintaining regulatory compliance.

You are hereby directed to implement the above directives from the receipt of this communication and share a compliance report along with photographic evidence for record purposes immediately.

**Regional Officer  
Faridabad Region**

**TRUE COPY**



**HARYANA STATE POLLUTION CONTROL BOARD**  
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)  
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2025/INS/101125106SCNCC001

Dated: 03-07-2025

To  
Shree Ram Concretes  
15/1 SECTOR 31 FARIDABAD

**Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974**

Whereas your unit has been inspected on 17-04-2025 regarding By the team of Engg., IPD, HSIIDC and during the inspection following deficiencies has been observed as per provisions of section 21 and 22 of Air (Prevention & Control of Pollution) Act, 1981/ 25 and 26 of Water (Prevention & Control of Pollution) Act, 1974):

1. 1. Barricading & Wind Screens:  
Ensure proper barricades and functional wind screens are in place to effectively control dust and protect air quality especially facing the residential area.
2. Anti-Smog Gun Utilization:  
Increase the use and timely operation of anti-smog guns to meet pollution control standards and enhance the air environment.
3. Paving of Roads:  
Pave all access and internal roads to reduce dust generation and maintain a cleaner site.
4. Vehicle Washing Regulation:  
Conduct vehicle washing only in designated areas equipped with proper drainage and treatment, in line with environmental norms.
5. Material Handling & Storage:  
Store construction materials securely and under cover to prevent spillage and contamination.
6. Water Sprinkling Optimization:  
Upgrade and maintain water sprinkling systems for consistent and effective dust suppression.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as

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above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/  
33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of  
Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act,  
1981 is an offence punishable under respective Acts

**\*\* Note:-**

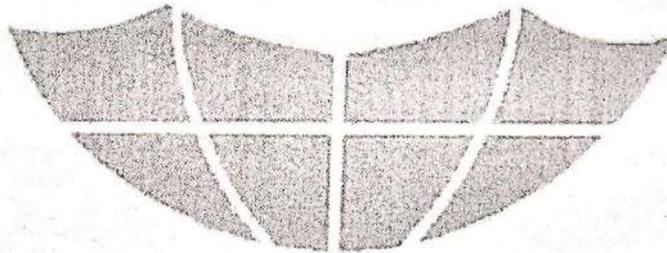
1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board, the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

SANDEEP  
SINGH  
Sandeep Singh, Regional Officer

Digitally signed by SANDEEP  
SINGH  
Date: 2025.07.03 10:47:01  
+05'30'

Regional Office Faridabad

HARYANA STATE



\*\*\* This is system generated certificate \*\*\*

**SHREE RAM CONCRETE****TOTAL CONCRETE SOLUTION**

An ISO 9001:2015 Certified Company

**DEALS IN : READY MIX CONCRETE (RMC)**

To,  
The Regional Officer  
Haryana State Pollution Control Board,  
Faridabad

RO (FR)

Sc 'B'/A.E.E.-I/A.E.E.-II/

A.E.E.-III/J.E.E./CLK

Date.....

Diary No.....

05/08/2025

05/8/25

**Sub:- Reply against the direction for our improvement in the air pollution system and device is installed in our premises.**

In this Connection it is submitted that we have running the unit in the name of style M/s. Shree Ram Concrete, 15/1, Sector 31, Faridabad. We have received your office letter dated 20.05.2025 regarding direction for further improvement in APCM systems & devices installed in the premises.

We have submitted that following updation at our site:-

➤ **Barricading & Wind Screens:-**

- We are barrigating the front & side wall with 40 feet profile sheet through we can effectively control dust and protect air quality especially facing in the residential area.

➤ **Anti-Smog Gun Utilization :-**

- We have installed anti smoke gun which release water through Sprinkle timely through which we can control to meet Pollution Control standard and enhance the air quality.

➤ **Paving of Roads-**

- This is also to acknowledge you that our total premises is with paved RCC concrete Road through which we can maintain proper neat and clean atmosphere and environment there.

➤ **Material Handling & Storage: -**

- We store raw material in the covered area with the green net with proper sprinkles have been done timely.

➤ **Water Sprinkling Optimization: -**

- That we have install sprinklers in our premises which is water sprinklers through we can secure to prevent for consistent and effective dust suppression.

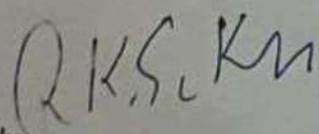
We are enclosing photograph of the Premises and we will undertake that we follow the rules & regulations as per HSPCB guidelines.

Thanks

Your's truly

For SHREE RAM CONCRETE

For SHREE RAM CONCRETE


  
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Plant-1 : (Head Office) Plot No. 15, HSIDC Sector-31, Faridabad  
 Plant-2 : Omaxe World Street, Sector - 79, Faridabad.  
 Plant-3 : Vill. Tikri, Nijampur Road, Tikri Border, New Delhi  
 Plant-4 : Vill. Maidawaas, Sec. 64, Badshahpur, Gurugram  
 Plant-5 : Sec.99A, Gurugram.  
 Plant-6 : Vill. Rewali, Near Murthal Sonipat.

☎ 8130713434 | 8130723434  
 ✉ shreeramconcrete37@gmail.com  
 🌐 www.shreeramconcrete.com



**Regional Office, Faridabad Region**  
**Haryana State Pollution Control Board**  
 Near Hewo Apartment, Sector -16A, Faridabad  
 Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcbrofr@gmail.com](mailto:hspcbrofr@gmail.com)  
 Contact No. 0129-2225315



NO. HSPCB/FR/2025/ 1129  
 To

Dated: 28/10/2025

M/s Shree Ram Concretes,  
 15/1, Sector-31, Faridabad.

**Sub: Show cause notice for closure under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 & section 31-A of Air (Prevention & Control of Pollution) Act, 1981, section 25/26 of Water Act (Prevention and Control of Pollution) Act, 1974 & section 21/22 of Air (Prevention and Control of Pollution) Act, 1981 and for initiating legal action under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974, 37/38 of Air Act, 1981 and for imposition of Environmental Compensation under the Rules.**

In supersession of earlier this office letter No. HSPCB/FR/2025/1128 Dated 28-10-2025.

Whereas as per the provision of section 23 of Water Act (Prevention and Control of Pollution) Act, 1974 & section 24 of Air (Prevention and Control of Pollution) Act, 1981, State Pollution Control has power of entry and inspection.

Whereas, this office had earlier issued directions vide letter dated 20.05.2025 and SCN for the same issued on dated 03.07.2025 to your Ready-Mix Concrete (RMC) unit to adopt requisite environmental management practices and ensure compliance with prescribed standards.

In continuation of the above and in compliance with the directions of the Hon'ble National Green Tribunal (NGT) order dated 12.08.2025 in OA No. 403/2025, titled RWA Sector-31 South Block Faridabad vs. State of Haryana & Ors., a site inspection of your unit was carried out on 27.10.2025 by the officers of this department to assess the status of compliance. During the inspection, it was observed that your unit has not implemented the measures communicated earlier and remains non-compliant with the environmental directives. The following deficiencies were specifically noted:

- **Absence of adequate barricading and wind screens at the operational site.**
- **Non-utilization of anti-smog guns for dust emission control.**
- **Unpaved internal roads, causing fugitive dust emissions.**
- **No regulated vehicle washing facility, creating dust.**
- **Improper material handling and storage, resulting in dust generation and environmental nuisance.**
- **Inadequate water sprinkling measures within the premises.**

The above observations indicate violation of the directions issued to your unit and non-compliance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981, the Water (Prevention and Control of Pollution) Act, 1974, and other applicable environmental regulations.

You are, therefore, hereby directed to SHOW CAUSE within 03 days from the receipt of this notice as to why appropriate action should not be initiated against your unit under the provisions of the aforementioned Acts, including closure, imposition of environmental compensation, or other penal measures as deemed fit by the competent authority

In case you fail to comply with the observations/incompletion/ deficiencies mentioned within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section 33-A of Water

  
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(Prevention & Control of Pollution) Act, 1974 & 31-A of Air (Prevention & Control of Pollution) Act, 1981 besides taking prosecution action under Section 43/44 of Water Act, 1974 & 37/38 of Air Act, 1981 without giving any further notice.

**Explanations: For the avoidance of doubts, it is hereby declared that the power to issue directions under section 33-A Water Act, 1974 includes the power to direct:**

- (a) The Closure, prohibition or regulation of any industry operation or process or
- (b) The stoppage or regulation of supply of electricity, water or any other service.

For the avoidance of doubts Section 44 of Water (Prevention & Control of Pollution) Act, 1974 reads as under as follows:

"Who so ever contravenes the provisions is punishable with imprisonment or a term which shall not be less than one year and six months, but which may extend to six years and with fine".

  
Regional Officer  
Faridabad Region





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**SHREE RAM CONCRETE**  
TOTAL CONCRETE SOLUTION

An ISO 9001:2015 Certified Company

DEALS IN : READY MIX CONCRETE (RMC)



To,  
The Regional officer,  
Haryana State Pollution Control Board,  
Faridabad

04th Nov/2025

R

RO (FR)

Sc 'R'/A.E.E.-I/A.E.E.-II/

A.E.E.-III/J.E.E./CLK

04/11/25

Diary No. ....

Subject:- In reply to your SCN dt. 28.10.2025

Ref.:- HSCPCB/FR/2025/1129 dt. 28.10.2025

Dear Sir,

With due respect we have received letter from your office on dt. 28.02.2025. In this Connection it is submitted that we have upgraded all the APCM i.e...

1. That we have installed all the adequate barricading and winds screen at our Unit/Site.
2. That we have repair our anti smog gun and the machine is working properly at our unit/Site.
3. That we have also repair internal roads where there is vehicle having its movement.
4. That we have also repair the Pipeline and Water Sprinkling, so that it can used be for vehicle washing so it can reduce the Dust emission.
5. That now we have Proper material handling facility so it can reduce the Dust emission and environment nuisance also we have covered all the raw material.
6. That we have installed Garden Sprinkler System so that adequate the water sprinkling measures within the premises.

We have enclosed the photographs, hence so you are requested that kindly vacate/rejected the notice.

Thanking You,

Your's Truly



Plant-1 : (Head Office) Plot No. 15, HSIDC Sector-31, Faridabad  
Plant-2 : Omaxe World Street, Sector - 79, Faridabad.  
Plant-3 : Vill. Tikri, Nijampur Road, Tikri Border, New Delhi  
Plant-4 : Vill. Maidawaas, Sec. 64, Badshahpur, Gurugram  
Plant-5 : Sec. 99A, Gurugram.  
Plant-6 : Vill. Rewali, Near Murthal Sonipat.

8130713434 | 8130723434  
shreeramconcrete37@gmail.com  
www.shreeramconcrete.com

To

The Member Secretary

Haryana State Pollution Control Board

C-11, Sector-6

Panchkula

**Sub- Request for Fair Consideration and Site Inspection Regarding Closure**

**Recommendation of Our RMC Plant**

We would like to bring to your kind attention that our RMC plant is located in the Faridabad industrial area Sector-31, and we are strictly complying with all safety and environmental requirements. As per the Haryana Pollution Control Board, RMC units fall under the Green Category, and we have obtained both CTE and CTO approvals for operating the plant.

Despite being fully compliant, some nearby individuals have been repeatedly harassing us and filing baseless complaints to force the closure of our plant. The residential house is situated far from our unit, with a green belt, an industrial road, and another green belt, then residential road separating us. Earlier also we received show cause notice from Haryana Pollution control board & HSIDC dated 21-04-2025 to stop the activity as it was classified as auto component unit in record of HSIDC, because of that plant was shut down. We have already completed the conversion process at HSIDC from an auto-component unit to an RMC plant. After resuming our Operations, we stopped using our main access road to our plant which comes in Industrial area for preventing further disruption to our Business and we are using entry and exit from Delhi Mathura Road which is approximately 500 mtr away from residential area.

Still, they have filed a case in the NGT, where the matter is presently under consideration. However, due to local pressure the Pollution Board has recommended a closure notice in hurry and submitted in Panchkula even though we are fully following all

  
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environmental norms, including green sheds, water sprinklers, and dust-control measures, anti smog gun which is very surprising and partial action.

We also humbly highlight that our plant plays a significant role in supporting the local and regional economy.

- We contribute to continuous infrastructure development by supplying quality RMC essential for construction projects.
- Our operations support direct and indirect employment for local workers, drivers, labourers, vendors, and service providers.
- We contribute to state revenues through taxes, permits, and compliance fees.

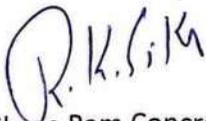
We respectfully request your support in this matter, as the unjustified closure of a fully compliant unit not only disrupts our business but also affects many families and businesses dependent on our operations.

We humbly request with folded hands that your board should appoint a team to visit the premises and check the facts. Our closure to be stopped and that we should be allowed to continue operations as per the law and approvals granted.

We are also enclosing all the replies and show cause notice and Google images, photographs for your reference.

Thank you for your understanding and cooperation.

Regards,



Shree Ram Concrete

Raj Kumar Sikri

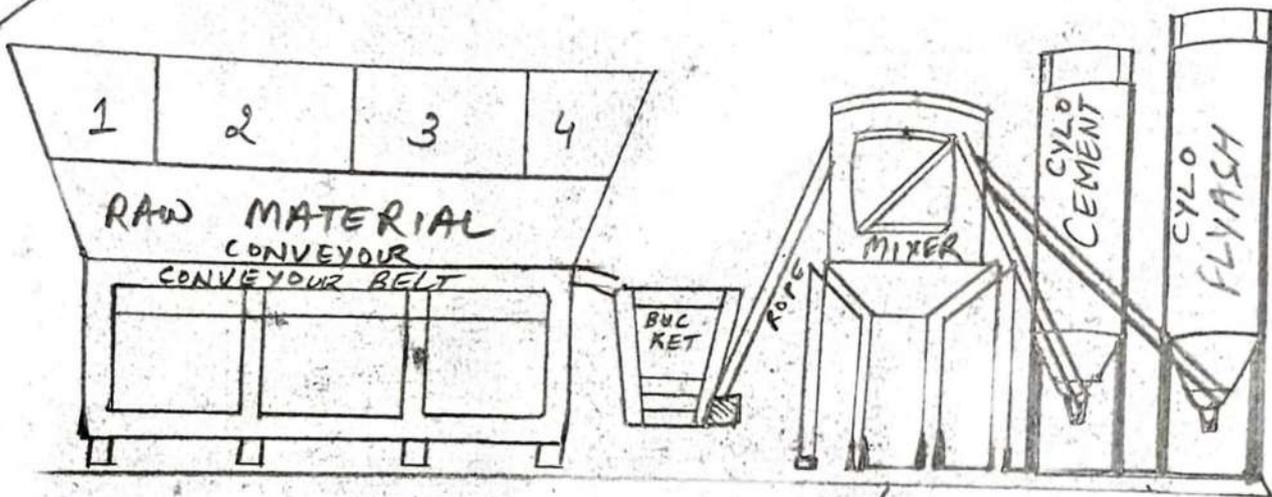


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STOCK  
DUST  
RAW MATERIAL

STOCK  
20mm  
RAW MATERIAL

STOCK  
10mm  
RAW MATERIAL



PARKING  
AREA

SHIRAM  
CONCRETE

LABOUR  
REST  
AREA

STORE

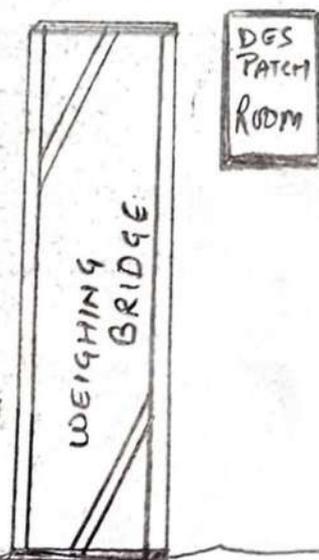
QUALITY  
LAB

CUBE  
CURINE  
LAB

LABOUR  
ROOM'S

TOILET

GUARD  
ROOM



## Project Report: RMC Manufacturing Unit

### 1. Introduction

Ready Mix Concrete (RMC) is a manufacturing process where cement, aggregates, sand, and water are mechanically mixed at a central plant under controlled conditions to ensure high-quality concrete, delivered freshly mixed to project sites.

It is recognized under Section C: Manufacturing of NIC Codes (Division 23) and involves machinery, labor, quality control, and batch-controlled production processes.

### 2. Manufacturing Process

- Storage of Raw Materials (Cement, Sand, Aggregates, Water, Admixtures)
- Batching and Weighing through Automated Systems
- Mechanical Mixing in Twin Shaft Mixer
- Quality Control Testing (Slump Test, Cube Test)
- Discharge and Dispatch via Transit Mixers

### 3. Machinery and Equipment

- Fully Automated Batching Plant
- Cement Silos
- Aggregate Storage Bins
- Twin Shaft Mixer
- Control Panel
- Laboratory Testing Equipment
- Transit Mixers

### 4. Employment Generation



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- Plant Operators
- Engineers (Quality Control)
- Supervisors
- Unskilled Labor
- Drivers (Transit Mixers)

Total Direct Employment: Approx. 40-45 persons.

Indirect Employment: Approx. 25-30 persons 25 to 30 (through contractor).

#### 5. Pollution Control Measures

- Dust Collection Systems on Conveyors and Silos
- Recycling System to control wastage of natural resources
- Water sprinklers at raw material stockyard
- Noise Control Designs
- CPCB-Compliant Emission Standards

Consent from Haryana State Pollution Control Board (HSPCB) is being obtained.

#### 6. Conclusion

The RMC plant qualifies as an industrial manufacturing unit involving mechanical transformation of raw materials, employing skilled labor, quality control testing, and product dispatch operations. It is not a commercial activity but an industrial production operation fully aligned with industrial norms.

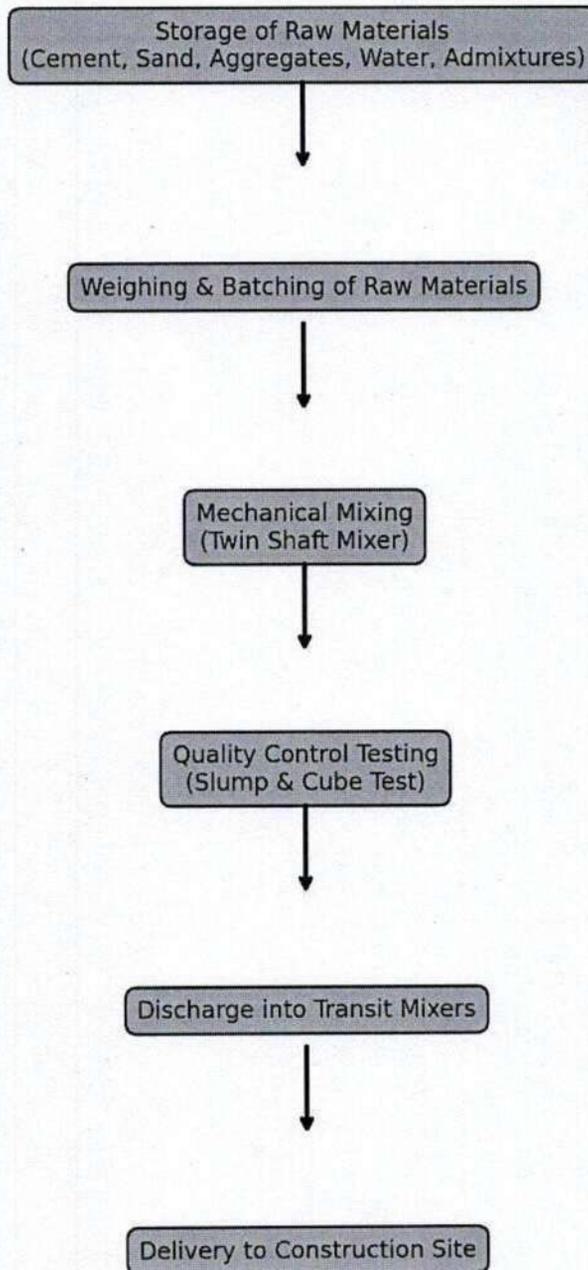


Hemant Kumar

Authorised Signatory M/s Shree Ram Concrete

Date: 26.04.2025

RMC Manufacturing Process Flow Chart



Hemant Kumar

Authorised Signatory M/s Shree Ram Concrete

Date: 26.04.2025

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Raw Material Storage



Weighing and Batching of Raw Materials



Mixing in covered Concrete Mixer (Pan Mixer / Twin Shaft Mixer)



Quality Control Testing (optional - onsite lab)



Discharge into Transit Mixer (Truck Mounted)



Delivery to Construction Site

Materials Used:

- Cement
- Aggregates (Sand, Gravel, Crushed Stone)
- Water
- Additives (Plasticizers, Retarders, etc.)

#### PROJECT REPORT

For Setting up a Ready Mix Concrete (RMC) Manufacturing Unit  
(Plot No. 15/1, Sector 31, IE Faridabad)

##### 1. Introduction

Ready Mix Concrete (RMC) is a specialized manufacturing business where concrete is produced in a centralized batching plant, strictly as per customized formulations and specifications, and delivered to construction sites in a freshly mixed and unhardened state.

RMC manufacturing is recognized as an industrial activity involving raw material procurement, controlled processing (weighing, batching, mixing), quality testing, and final product dispatch. It reduces wastage, saves labour, and ensures superior quality compared to on-site concrete mixing.

##### 2. Manufacturing Process

The production involves the following steps:

- Storage of Raw Materials: Procurement and storage of cement, sand, aggregates, water, and admixtures.
- Batching and Weighing: Automatic batching plants accurately weigh raw materials.
- Mixing: Homogeneous mixing of concrete in mechanical mixers (Pan or Twin Shaft type).
- Quality Testing: Concrete samples are taken for slump test and cube testing.
- Dispatch: Fresh concrete is discharged into truck-mounted transit mixers for delivery.

The plant uses mechanical, electrical, and computerized equipment to ensure quality control, meeting IS standards (IS 4926: 2003 - Code of Practice for Ready Mixed Concrete).

##### 3. Machinery and Equipment

- Batching Plant (Fully Automated)
- Concrete Mixer
- Cement Silos
- Aggregate Storage Bins
- Conveyors
- Transit Mixers
- Laboratory Equipment (for quality control)

##### 4. Employment Generation

- Skilled Plant Operators
- Quality Control Engineers
- Supervisors
- Unskilled Workers (Loaders, Helpers)
- Drivers (Transit Mixers)

Total Direct Employment: Approx. 40-45 persons.

Total indirect employment: Approx. 25-30 persons.

##### 5. Pollution Control

- Dust Control: All conveyors and hoppers equipped with dust collection systems.
- recycling system to control wastage of natural resources.
- Noise Control: Plant designed as per CPCB noise standards.

Consent to Operate and Establish is obtained/being processed from Haryana State Pollution Control Board (HSPCB).

##### 6. Conclusion

An RMC plant is an industrial manufacturing unit involving mechanical production processes, skilled labour, raw material processing, quality control, and dispatch logistics — identical in nature to any other manufacturing activity.

It is not commercial activity; it is manufacturing industry as per the standard industrial classification codes (NIC Codes - Section C: Manufacturing, Division 23: Manufacture of other non-metallic mineral products).

*Almant*

*[Signature]*  
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